

2nd ACTION TAKEN REPORT IN THE MATTER OF HON'BLE NGT IN ORIGINAL APPLICATION NO. 276 OF 2022 "CHEMICAL INDUSTRIES IN PADRA GAM, DISTRICT BARODA, GUJARAT ARE DISCHARGING HIGHLY POLLUTED AND DANGEROUS CHEMICALS".

ABOUT CASE:

- Complaint is registered at Hon'ble National Green Tribunal (NGT) regarding chemical industries in Padra Gam, District Baroda, Gujarat are discharging highly polluted and dangerous chemicals mixed water/effluents in Padra Canal through pipeline without requisite treatment and thereby causing environmental degradation.
- Hon'ble National Green Tribunal (NGT) has passed order dated 28/04/2022 "to have a factual and action taken report from a Joint Committee comprising of CPCB, CGWA, State PCB and Collector, Vadodara. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicants and take requisite action by following due process of law. Factual and action taken report may be furnished within two months by e-mail." which is received through Email on dated 10/05/2022.
- Vide order dated 28.04.2022, Hon'ble NGT has constituted a Joint Committee comprising of CPCB, CGWA, State PCB and Collector, Vadodara and directed to submit factual and action taken report within two months.
- The Joint Committee has monitored industrial plant during May-2022 and June-2022.
- The joint committee has concluded about industrial plant of **M/s. Loxim Industries Ltd.** as under:
 - Effluent management system is highly unsatisfactory and the unit's intention to operate the ETP efficiently is doubtful. The unit was caught discharging highly concentrated/non-conforming effluent into VECL channel in midnight and thus violating the norms and causing serious damage to the Environment.
 - Unit is located in Padra area and not operating the effluent management system satisfactory and violating the environmental norms despite directions of GPCB. It shows that the industries are not only violating the environmental norms but also not holistically complying with GPCB directions.

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- The joint committee has concluded about industrial plant of **M/s. Mayur Dye Chem Intermediates Pvt. Ltd. (Unit-III)** as under:
 - Unit is a consistent and intentional violator. The unit is not only violating the discharge norms but also flouting on aspects of excess production and providing illegal pipeline from its premises to VECL channel which intended for discharging untreated effluent from its premises directly into VECL channel and thus causing serious damage to the Environment.
 - Unit is located in Padra area and not operating the effluent management system satisfactory and violating the environmental norms despite directions of GPCB. It shows that the industries are not only violating the environmental norms but also not holistically complying with GPCB directions.

- The joint committee has concluded about industrial plant of **M/s. Kiri Industries Ltd. (Unit-III)** as under:
 - Unit is a consistent and intentional violator. The unit is not only violating the discharge norms but also flouting on aspects of excess production and providing illegal pipeline from its premises to VECL channel which intended for discharging untreated effluent from its premises directly into VECL channel and thus causing serious damage to the Environment.
 - Detail submitted by unit shows that the existing ZLD system is inadequate for treatment of concentrated effluent generated from Vinyl Sulphone plant and unit is not having adequate treatment capacity.
 - Unit is located in Padra area and not operating the effluent management system satisfactory and violating the environmental norms despite directions of GPCB. It shows that the industries are not only violating the environmental norms but also not holistically complying with GPCB directions.

- The joint committee has concluded about industrial plant of **M/s. Bodal Chemicals Ltd. (Unit-VII)** as under:
 - Unit is not operating the effluent management system properly and has been a consistent and intentional violator of environmental norms.
 - Unit is located in Padra area and not operating the effluent management system satisfactory and violating the environmental norms despite directions of GPCB.

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It shows that the industries are not only violating the environmental norms but also not holistically complying with GPCB directions.

- Vide order dated 13.03.2023, Hon'ble NGT directed to GPCB to file action taken report, the Project Proponents are directed to file their reply/response to the averments made in the application and observations and recommendations made in the report of the Joint Committee on or before 10.07.2023.

BASIC INFORMATION

1. M/s. Loxim Industries Ltd. is a Dyes & Dye Intermediates manufacturing unit located at Plot No. 105/109/A, ECPL Road, Vill: Ekalbara, Tal: Padra, Dist: Vadodara-391760.

- Unit has obtained CCA -AWH - 98695 on dated: 10/01/2019 which is valid up to date: 30/09/2023. [Copy of CCA is attached as "Annexure - 1"]
- Direction of Closure under section 33-A of the Water Act-1974 issued on 17/05/2022. [Copy of Direction is attached as "Annexure - 2"]
- Revocation of Closure Direction under section 33-A of the Water Act-1974 issued on 25/07/2022 for one month. [Copy of Revocation is attached as "Annexure - 3"]
- Show Cause Notice issued on 08/08/2022. [Copy of Show Cause Notice is attached as "Annexure - 4"]
- Revocation of Closure Direction under section 33-A of the Water Act-1974 issued on 14/10/2022 for three month. [Copy of Revocation is attached as "Annexure - 5"]
- Notice of Direction under section 33-A of the Water Act-1974 issued on 20/01/2023. [Copy of Notice of Direction is attached as "Annexure - 6"]
- Revocation of Closure Direction under section 33-A of the Water Act-1974 issued on 17/05/2023 for three month. [Copy of Revocation is attached as "Annexure - 7"]
- Direction of Closure under section 33-A of the Water Act-1974 issued on 17/05/2022 is Re-Implemented on 28/06/2023. [Copy of Direction is attached as "Annexure - 8"]

2. M/s. Mayur Dye Chem Intermediates Pvt. Ltd. (Unit-III) is a Dyes & Dye Intermediates manufacturing unit located at Plot No. 327-334/A, Vill: Karakhadi, ECP Road, Tal: Padra, Dist: Vadodara-391450.

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- Unit has obtained CCA -AWH - 97406 on dated: 29/11/2018 which is valid up to date: 30/06/2023 and **applied for CCA-Renewal** on 29/06/2023. [**Copy of CCA is attached as “Annexure - 9”**]
- Direction of Closure Re-implemented under section 33-A of the Water Act-1974 issued on 08/04/2022. [**Copy of Direction is attached as “Annexure - 10”**]
- Direction of Closure dated 08/04/2022 under section 33-A of the Water Act-1974 **Extended** on 28/04/2022 for 15 days. [**Copy of Direction is attached as “Annexure - 11”**]
- Direction of Closure dated 08/04/2022 under section 33-A of the Water Act-1974 **Defer** on 02/06/2022 for three months. [**Copy of Direction is attached as “Annexure - 12”**]
- Show Cause Notice issued on 08/08/2022. [**Copy of Show Cause Notice is attached as “Annexure - 13”**]
- Revocation of Closure Direction under section 33-A of the Water Act-1974 issued on 14/10/2022 for three month. [**Copy of Revocation is attached as “Annexure - 14”**]
- Revocation of Closure Direction under section 33-A of the Water Act-1974 issued on 17/05/2023 for three month. [**Copy of Revocation is attached as “Annexure - 15”**]

3. M/s. Kiri Industries Ltd (Unit-III) is a Dyes & Dye Intermediate plant at Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara.

- Unit has obtained CCA-AWH-122016 dated 24/04/2022 which is valid up to 31/12/2026 for Zero Liquid Discharge and now onwards no any discharge from this unit. [**Copy of CCA is attached as “Annexure - 16”**]
- Direction of Closure Re-implemented under section 33-A of the Water Act-1974 issued on 08/04/2022. [**Copy of Direction is attached as “Annexure - 17”**]
- Direction of Closure dated 08/04/2022 under section 33-A of the Water Act-1974 **Extended** on 28/04/2022 for 15 days. [**Copy of Direction is attached as “Annexure - 18”**]
- Direction of Closure dated 08/04/2022 under section 33-A of the Water Act-1974 **Defer** on 02/06/2022 for three months. [**Copy of Direction is attached as “Annexure - 19”**]

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- Show Cause Notice issued on 08/08/2022. [Copy of Show Cause Notice is attached as "Annexure - 20"]
- Revocation of Closure Direction under section 33-A of the Water Act-1974 issued on 14/10/2022 for three month. [Copy of Revocation is attached as "Annexure - 21"]
- Show Cause Notice issued on 03/03/2023. [Copy of Show Cause Notice is attached as "Annexure - 22"]
- Notice of Direction under section 33-A of the Water Act-1974 issued on 27/03/2023. [Copy of Notice of Direction is attached as "Annexure - 23"]
- Revocation of Closure Direction under section 33-A of the Water Act-1974 issued on 17/05/2023 for three month. [Copy of Revocation is attached as "Annexure - 24"]
- Notice of Direction under section 33-A of the Water Act-1974 issued on 06/07/2023 for contaminated water observed within premises due to heavy rain fall. [Copy of Notice of Direction is attached as "Annexure - 25"]

4. M/s. Bodal Chemicals Ltd. (Unit-VII) is a Dyes & Dye Intermediate plant at Plot No: 804, Vill: Dudhwada, Ta: Padra, Dist. Vadodara-394116.

- Unit has obtained CCA-AWH-122014 dated 15/08/2022 which is valid up to 31/03/2027. [Copy of CCA is attached as "Annexure - 26"]
- Direction of Closure Re-implemented under section 33-A of the Water Act-1974 issued on 08/04/2022. [Copy of Direction is attached as "Annexure - 27"]
- Direction of Closure dated 08/04/2022 under section 33-A of the Water Act-1974 **Extended** on 28/04/2022 for 15 days. [Copy of Direction is attached as "Annexure - 28"]
- Direction of Closure dated 08/04/2022 under section 33-A of the Water Act-1974 **Defer** on 02/06/2022 for three months. [Copy of Direction is attached as "Annexure - 29"]
- Show Cause Notice issued on 08/08/2022. [Copy of Show Cause Notice is attached as "Annexure - 30"]
- Revocation of Closure Direction under section 33-A of the Water Act-1974 issued on 14/10/2022 for three month. [Copy of Revocation is attached as "Annexure - 31"]
- Revocation of Closure Direction under section 33-A of the Water Act-1974 issued on 17/05/2023 for three month. [Copy of Revocation is attached as "Annexure - 32"]

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- Notice of Direction under section 33-A of the Water Act-1974 issued on 06/07/2023 for contaminated water observed within premises due to heavy rain fall. **[Copy of Notice of Direction is attached as “Annexure - 33”]**

ACTION TAKEN:

- Gujarat Pollution Control Board has imposed Rs. 25 lacs interim Environmental Damage Compensation (EDC) with Bank Guarantee each from M/s. Mayur Dyechem Intermediates Pvt. Ltd. (Unit-III), M/s. Kiri Industries Ltd. (Unit-III) & M/s. Bodal Chemical Ltd. (Unit-VII) and imposed Rs. 15 lacs interim Environmental Damage Compensation (EDC) with Bank Guarantee from M/s. Loxim Industries Ltd.
- GPCB has installed auto samplers in VECL channel at 6 # strategic locations in Zone-3 of Padra area, Vadodara & collecting shift wise composite samples on 8 hourly basis since 27/08/2022 to monitor quality of industrial effluent as regular interval.
- GPCB has also provided Auto Sampler at Vedach Pumping station of VECL and after Vedach Pumping station, there is no any industrial wastewater is coming into VECL channel. Analysis Reports of Sampling of Vedach Pumping Station done by GPCB are below:

Date	Vedach Pumping Station
	COD in mg/l (limit-250 mg/l)
21-09-2022	313
	198
22-09-2022	325
	254
	199
23-09-2022	278
	240
	267
24-09-2022	338
	195
	209
25-09-2022	260
	302
	226
26-09-2022	218
	341
	223
27-09-2022	285

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	296
28-09-2022	198
	237
29-09-2022	171
30-09-2022	227
01-10-2022	235
02-10-2022	218
03-10-2022	210
04-10-2022	191
05-10-2022	228
06-10-2022	204
07-10-2022	178
08-10-2022	158
09-10-2022	226
10-10-2022	174
11-10-2022	229
12-10-2022	171
13-10-2022	216
14-10-2022	203
15-10-2022	275
16-10-2022	252
17-10-2022	228
18-10-2022	206
19-10-2022	252
20-10-2022	133
03-11-2022	175
11-11-2022	167
13-11-2022	516
19-12-2022	980
30-12-2022	1362
05-01-2023	445
17-01-2023	346
04-02-2023	279
18-02-2023	2114
09-03-2023	973
15-03-2023	2098
11-04-2023	575
12-04-2023	347
05-05-2023	195
07-06-2023	246
Average	358.71

- GPCB instructed VECL to provide OCEMS with flow meter at final discharge point of VECL i.e. at "J" Point which is installed and functioning.
- VECL has submitted time bound action plan and mentioned that, Closed pipeline is laid inside 6 km of the channel from Vedach to Sarod (J-Point) of the total 16 km stretch. After completion of laying pipeline from Vedach to Sarod section, only 26.6 km of the channel will be left with, which can be completed by 2026.

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- As a part of punitive measures, GPCB has directed VECL to explore technological intervention to find out any ghost connections in Zone III during VECL shutdown/maintenance time and VECL & GPCB inspected internal condition of channel at Zone-II & Zone-III to identify any ghost connections in the effluent conveyance channel with help of Robotic Camera on dated 28/02/2023 to 03/03/2023 and during inspection no any ghost connection identified in channel.
- GPCB has also been collected monthly samples of J-Point. The analysis report are as below:

VECL "J" Point result

Month	COD mg/l	NH3 mg/l
	(250 mg/l)	(50 mg/l)
August'22	322	11.7
September'22	401	8.4
October'22	577	22.06
November'22	169	6.44
December'22	137.5	4.68
	156	4.82
January'23	199	8.57
	736	81.48
February'23	260	7.84
	738	2.8
March'23	540	6.12
	249	10.05
April'23	387	7.68
May'23	189	6.27
June'23	126	5.16
Average	345.77	12.93

- It is observed from above that, the key parameters i.e. COD and NH3-N, which were earlier found to be much higher side, have now been improved because of the continuous efforts being put up by GPCB.
- In future, GPCB will Re-Implemented Closure Directions to all above mentioned units wherever non-compliance observed.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary Movement) Rules-2016 framed under the Environment (Protection) Act-1986. This Board is empowered to grant CC&A.

And whereas Board has received consolidated consent application vide No.145363 Dated: 30/10/2018 for the consolidated consent and authorization (CC & A- Renewal) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

M/s. Loxim Industries Ltd.

Plot No.105/109/A, ECPL Road,

Vill: Ekalbara, Tal: Padra,

Dist: Vadodara-391440.

1. Consent Order no.: AWH-98695 Date of issue: 10/01/2019.
2. The consent shall be valid up to 30/09/2023 for the use of outlet for the discharge of treated effluent & air emission and to operate industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity
1	Reactive Red-195	600MT/Year
2	Reactive Yellow-145	600MT/Year
3	Reactive Black-5	600MT/Year
4	Reactive Black-HF GR	600MT/Year
5	Reactive Black N 150	600MT/Year
6	Reactive Yellow-15	120MT/Year
7	Reactive Yellow-17	120MT/Year
8	Reactive Orange -16	120MT/Year
9	Reactive Orange-2R	120MT/Year
10	Reactive Yellow-84	360MT/Year
11	Reactive Red-141	360MT/Year
12	Reactive Blue-171	180MT/Year
13	Reactive Red-250	120MT/Year
14	Reactive Orange-122	120MT/Year
15	Acid Black-194	600MT/Year
16	Other Acid & Reactive Dyes	1800MT/Year
Total		7020MT/Year

3. SPECIFIC CONDITIONS:

- 3.1 Applicant shall not carry out any activity which attracts provisions of Environment Clearance Notification 2006.
- 3.2 Applicant shall obtain prior permission of Ground Water Authority for withdrawal of ground water/use of bore wells. (if applicable)
- 3.3 Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46).
- 3.4 As per provision of Rule-18 of Solid Waste Management Rules-2016 all industrial units using fuel and located within 100 km from the refused derived fuel (RDF) plant shall made an arrangement to replace at least five percent of their fuel requirement by refused derived fuel so produced.

4. CONDITION UNDER THE WATER ACT 1974:

- 4.1 The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall be not exceed 81KL/Day.
- 4.2 The quantity the domestic wastewater (sewage) shall not exceed 8.5KL/Day.
- 4.3 The applicant shall provide adequate effluent treatment system in order to achieve the quality of the treated effluent as per norms mentioned in column No.3.

1	2	3
Sr. No.	Parameters	VECL Inlet Norms
1.	pH	6.5 to 8.5
2.	Temperature	40° C
3.	Colour (pt.co.scale) in units	100 units
4.	Suspended Solids	100 mg/l
5.	Oil and Grease	10 mg/l
6.	Phenolic Compounds	1 mg/l
7.	Cyanides	0.2 mg/l
8.	Fluorides	1.5 mg/l
9.	Sulphides	2 mg/l
10.	Ammonical Nitrogen	50 mg/l
11.	Arsenic	0.2 mg/l
12.	Total Chromium	2.0 mg/l
13.	Hexavelant Chromium	0.1 mg/l
14.	Copper	3 mg/l
15.	Lead	0.1 mg/l
16.	Mercury	0.01 mg/l
17.	Nickle	3 mg/l
18.	Zinc	5 mg/l
19.	Cadmium	--
20.	BOD (5 days at 20°C)	100mg/l



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1	2	3
Sr. No.	Parameters	VECL Inlet Norms
21.	COD	250 mg/l
22.	Chlorides	600 mg/l
23.	Sulphates	1000 mg/l
24.	Total dissolved solids	5000 mg/l
25.	Insecticides/Pesticides	Absent
26.	Bio-assay test	90 % Survival of fish after 96 hours in 100% effluent

- All efforts shall be made to remove color & unpleasant odor as far as practicable.
- 4.4. The final treated effluent conforming to the above standards shall be ultimately discharged to Effluent Conveyance Channel (ECP) managed by Vadodara Enviro Channel Ltd. (VECL) and shall ultimately be conveyed to estuary of river Mahi for final disposal.
- 4.5. Sewage shall be disposed of through septic tank/soak pit system.

5 CONDITIONS UNDER AIR ACT 1981:

- 5.1 The following shall be used as fuel in Boiler, HAG and D. G. Set respectively.

Sr. No.	Fuel	Quantity
1.	LDO/FO for Boiler	135kg/hr
2.	LDO/FO for Hot Air Generator	130kg/hr
3	HSD for D.G. Set	70Lit/hr

- 5.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed herewith.
- 5.3 The flue gas emission through stack attached to Boiler, HAG and D. G. Set shall conform to the following standards:

Sr. No.	Stack Attached To	Stack Height	Parameter	Permissible Limit
1	Boiler-1	30meter	Particulate Matter	150 mg/NM ³
2	Hot Air Generator-1	30meter		
3	Hot Air Generator-2	30meter		
4	DG Set	As per condition no. 5.10(a)	SO ₂ NO _x	100 ppm 50 ppm

- 5.4 The process gas emission through stack/vent attached to various reactors, process vessel shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	Spray Dryer-1	30meter	Ventury Scrubber	Particulate Matter	150 mg/NM ³
2.	Spray Dryer-2	30meter	Ventury Scrubber		

- 5.5 Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents Chimney in order to facilitate sampling of gases being emitted into the atmosphere.
- 5.6 The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986.

Parameter	Permissible Limit Annual	Permissible Limit 24 Hrs. Average
Particulate matter- ₁₀ [PM10]	60Microgram /NM ³	100Microgram /NM ³
Particulate matter- _{2.5} [PM2.5]	40Microgram /NM ³	60Microgram /NM ³
Oxides of Sulphur	50Microgram /NM ³	80Microgram /NM ³
Oxides of Nitrogen	40Microgram /NM ³	80Microgram /NM ³

- 5.7 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 5.8 There shall no any fugitive emission and/or odour pollution due to manufacturing activities and ancillary operations. Adequate measures shall be taken thereof.
- 5.9 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 5.10. D. G. Set standards:- The flue gas emission through stack attached to D. G. Set shall conform to the following standards.
- The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h- height of the building in meters where or by the side of which the generator set is installed.
 - Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
 - The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The



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measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.

- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- e) All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- f) Installation of a D.G.Set must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- g) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

6. GENERAL CONDITIONS: -

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 6.2 Applicant shall also comply with the general conditions given in annexure- I.
- 6.3 If the products/process falls in SCHEDULE-I or II of the Environmental Audit Scheme, as specified in the order dated 13/3/97 of Hon. High Court in MCA NO.326/97 in SCA No.770/95, the applicant shall also abide by the said scheme.

7. AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES-2016 FORM-2 (See rule 6(2)).

- 7.1 Number of authorization and date of issue: AWH-98695 dated:10/01/2019.
- 7.2 Reference of application No.145363 Dated:30/10/2018.
- 7.3 M/s. Loxim Industries Ltd. is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous wastes on the premises situated at- Plot No.105/109/A, ECPL Road, Vill: Ekalbara, Tal: Padra, Dist: Vadodara-391440.
- 7.4 Details of Authorization.

Sr. No	Category of Hazardous waste as per the Schedules	Authorized Mode of disposal	Quantity
1.	5.1- Schedule-I (Used Oil)	Disposal by selling to registered re-refiners	60Lit/Year
2	33.1-Schedule-I (Discarded carboys/ Barrels/ Bags/ liners)	Decontamination within factory Premises.	5000Nos./Year

3	35.3 – Schedule-I (Chemical Sludge from wastewater treatment)	Disposal at M/s. Nandesari Environment Control Ltd (NECL) –TSDF	27MT/Year
4	26.1– Schedule-I (Process Sludge)	Disposal at M/s. Nandesari Environment Control Ltd (NECL) –TSDF	3MT/Annum

7.4.1 The Authorization shall be valid for a period of 30/09/2023.

7.4.2 The Authorization is subject to the following general and specific conditions:

- 7.5 GENERAL CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.
- 7.5.1 The Authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- 7.5.2 The Authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the State Pollution Control Board.
- 7.5.3 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 7.5.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- 7.5.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.5.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on “Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty”
- 7.5.7 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
- 7.5.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.5.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.5.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.5.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if any.



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PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

7.5.12 An application for the renewal of an authorization shall be made as laid down under these Rules.

7.5.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

7.5.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

7.6 SPECIFIC CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

7.6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

7.6.2 Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user.

7.6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.

7.6.4 The occupier of the facility shall comply Standard operating procedure/ guidelines published by MoEF&CC or CPCB or GPCB from time to time.

7.6.5 Unit shall comply provisions of E-Waste Management Rules-2016.

7.6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

(D.P. Shah)

Environmental Engineer

NO.GPCB/CCA-VRD-1043(4)/ID:22199/

Issued To:

**M/s. Loxim Industries Ltd.
Plot No.105/109/A, ECPL Road,
Vill: Ekalbara, Tal: Padra,
Dist: Vadodara-391440.**



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, **Gandhinagar**-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Loxim Industries Ltd.**, are carrying out industrial activity at- Plot no. 105/109/A, Vill- Ekalbara, ECPL Road, Tal: Padra, Dist: Vadodara-391440.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 vide its order no. **AWH-98695** dated 10/01/2019, which is valid up to **30/09/2023** for operation of the industrial plant with conditions stipulated therein.

AND WHEREAS, your industrial plant was inspected on 07/05/2022 by the officers of the Board under the Water Act-1974. During inspection unit was found in operation and following non-compliances were observed:

- Except aeration tank all other ETP units were observed not in operation. Looking to the site situation, primary settling tank and clarifier are not in operation since long.
- Provided primary settling tank and secondary clarifier was found empty. It seems that, unit is not operating their ETP units regularly and efficiently.
- Sludge drying bed is not used since long as grass is observed in the sludge drying bed and sludge kept on floor.
- VECL collected wastewater sample from official final discharge of unit in to VECL channel on 07/05/2022 and official from VECL sent wastewater sample to GPCB, Vadodara for analysis purpose. Analysis report of sample shows pH-10.02, COD-1063 mg/l which is higher than consented norms.
- During inspection wastewater sample collected from final treated wastewater holding cum disposal tank of ETP and analysis result shows pH-8.14, COD-17mg/l, NH₃-N-BDL, Oil & Grease-BDL, Phenol-BDL, Colour-20 Pt.Co.Sc. However, analysis report of sample collected by official of VECL on 07/05/2022 and analysis report of sample shows pH-10.02, COD-1063 mg/l, which indicates that, unit is not discharging industrial wastewater into VECL as prescribed norms and unit is in violation of consented parameters.
- Unit has not provided flow meters at strategic locations in ETP except on RO permeate line.
- Unit is not maintaining cumulative flow meter readings on daily basis of RO permeate.
- Unit is not maintaining any records for operation of ETP.
- Unit has not provided 3-way valve on final treated w/w discharge line in to VECL.
- Flexible pipeline & open tray type arrangement connected to sensor box is provided, which is not temper proof & false/misleading results might be shown by diluting effluent manually in open tray.
- Auto sampler provided on final VECL discharge line is observed in idle condition.
- IOT valve provided on final treated effluent discharge line into VECL is observed in open condition.

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AND WHEREAS, during the inspection of your industrial plant by the officers of the Board on 07/05/2022, necessary written instructions given for above mentioned non-compliance & 3-days given to you for opportunity of hearing. However, you have submitted reply on 12/05/2022.

UNDER THE CIRCUMSTANCES, I, **U.K. Upadhyay, Senior Environmental Engineer** of the Gujarat Pollution Control Board issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- 1) To prohibit you from manufacturing at your industrial unit with **immediate effect** and to stop running batch in safe manner and then the batch shall not remain in operation in that way closed down the activity
- 2) If your production plant runs on captive power plant or by D.G. Set, then you shall stop them also with **immediate effect**.
- 3) The concerned authorities shall stop supply of electricity to your plant with immediate effect till further order issued.
- 4) Submit valid Bank Guarantee from Nationalized Bank of Rs. 1,25,000 (**One Lakh Rupees only**) with revocation application.
- 5) **Unit is liable to pay an interim Environment Damage compensation to Board.**

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board



(U.K. Upadhyay)
Senior Environmental Engineer

Note: Those units having continuous process that can take out their batch safely or close down process safely so that accident or pollutions may not occur, if require maximum upto 48 hours this process can be done and thus doing so comply the immediate closure order. The officer from Vig. Company or officer who went to seal the industry shall also requested to implement this instruction.

NO: GPCB/CCA-VRD-1043(7)/ID-22199/

Date:

Issued to: -

M/s. Loxim Industries Ltd.,
Plot no. 105/109/A, Vill- Ekalbara,
ECPL Road, Tal: Padra,
Dist: Vadodara-391440.



1069 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar**-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.
2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) with **immediate effect** from the date of issue of this order of the industrial plant of **M/s. Loxim Industries Ltd.**, are carrying out industrial activity at- Plot no. 105/109/A, Vill- Ekalbara, ECPL Road, Tal: Padra, Dist: Vadodara-391440, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

**(U.K. Upadhyay)
Senior Environmental Engineer**

Copy to: The Regional Officer, GPCB, Vadodara.....For monitoring & submission of actual compliance with supporting evidence with stipulated time period.

Outward No: 672598, 17/05/2022

Clean Gujarat Green Gujarat

GPCB ID:22199

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1070

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

**BY RPAD****REVOCATION OF UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.**

WHEREAS you **M/s. Loxim Industries Ltd.** are carrying out industrial activity at- Plot no.105/109/A, Vill: Ekalbara, ECPL Road, Ta: Padra, Dist: Vadodara-391440.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-98695** dated **10/01/2019** which is valid up to **30/09/2023** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter No. GPCB/CCA-VRD-1043(7)/ID-22199/672598 dated 17/05/2022 with immediate effect.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of Rs.15,00,000/- (Fifteen Lac rupees only) valid up to 15/01/2024.

AND WHEREAS, you have paid **Interim Environment Damage Compensation** of Rs.15,00,000/- (Fifteen Lac Rupees Only) to the board.

AND WHEREAS, during the inspection of your industrial plant on **27/05/2022** by the authorized officer of the Board, it was observed that:

- Unit has provided ETP units, during visit ETP & plant was not observed in operation due to three phase power disconnection.
- Unit has also submitted ETP adequacy report.
- Unit has provided flow meter at 4 locations in ETP as follows (1) After Equalization tank (2) Before RO system (3) RO permeate line (4) RO reject line.
- Unit has submitted PO for 3 way valve dated 22/04/2022.
- Unit has provided OCMS.
- Unit has provided auto sampler on final VECL discharge line.

Under the circumstances, **I D.P. Shah**, Senior Environmental Engineer, Gujarat Pollution Control board is directed to issue **One-Month** revocation for closure order dated 17/05/2022 with comply following condition.

- 1) Unit shall obtain membership certificate of VECL for discharge of industrial wastewater and informed to the Board.

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- 2) Unit shall maintain Zero Liquid Discharge condition until the membership certificate is received.
- 3) Unit shall comply CCA conditions and undertakings.
- 4) Unit is binding for the court matter pending before the Hon'ble National Green Tribunal in the matter of O.A. No. 276/2022 on the basis of decision.

**For and on behalf of
Gujarat Pollution Control Board,**

D.P. Shah

**(D.P. Shah)
Senior Environmental Engineer**

NO: GPCB/CCA-VRD-1043(7)/ID-22199/

Date:

Issued to: -

M/s. Loxim Industries Ltd.

Plot no.105/109/A,

Vill: Ekalbara, ECPL Road,

Ta : Padra, Dist-Vadodara-391440.

By R.P.A.D

Copy to: -

1. The Deputy Engineer
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara

2. The Dy. Engineer (O & M)
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Padra
Tal: Padra, Dist: Vadodara.

With a request to Re-connect the supply of electricity for period of **One Month** revocation from date of issue of the order of **M/s. Loxim Industries Ltd.** are carrying out industrial activity at- Plot no.105/109/A, Vill: Ekalbara, ECPL Road, Ta: Padra, Dist:Vadodara-391440, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board,**

(D.P. Shah)

Senior Environmental Engineer

Copy To:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12

1072

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, **Gandhinagar**-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in**Show Cause Notice**

WHEREAS you **M/s. Loxim Industries Ltd.** is having an industrial plant at Plot No: 105, 109/A, Vill: Ekalbara, ECPI. Road, Ta: Padra, Dist. Vadodara-391440.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. AW11-98695 dated 10/01/2019 which is valid up to 30/09/2023 for operation of the industrial plant.

AND WHEREAS, Board has implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 17.05.2022.

AND WHEREAS, You have submitted undertaking regarding action plan for completion of non-compliance and Bank guarantee of worth Rs.15,00,000.

AND WHEREAS, Board has issue Revocation of closure direction under section 33(A) of the Water Act-1974 on 25.07.2022.

AND WHEREAS, Hon'ble NGT has taken matter about the grievances raised in the application regarding chemical industries in Padra Gam, District Baroda, Gujarat are discharging highly polluted and dangerous chemicals mixed water/effluents in Padra Canal through pipeline without requisite treatment and thereby causing environmental degradation

AND WHEREAS, Vide order dated 28.04.2022, Hon'ble NGT has constituted a Joint Committee comprising of CPCB, CGWA, State PCB and Collector, Vadodara and directed to submit factual and action taken report within two months.

AND WHEREAS, The Joint Committee has monitored your industrial plant during May-2022 and June-2022.

AND WHEREAS, The Joint Committee has concluded about your industrial plant here as under:

- Effluent management system is highly unsatisfactory and the unit's intention to operate the ETP efficiently is doubtful. The unit was caught discharging highly concentrated/non-conforming effluent into VECL channel in midnight and thus violating the norms and causing serious damage to the Environment.
- Unit is located in Padra area and not operating the effluent management system satisfactory and violating the environmental norms despite directions of GPCB. It shows that the industries are not only violating the environmental norms but also not holistically complying with GPCB directions.

AND WHEREAS, Hon'ble NGT has observed in order dated 21.07.2022 that your unit is not operating the effluent management system satisfactorily, are violating the environmental norms and not complying with directions of GPCB.

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Outward No: 68436/01/8.2022

AND WHEREAS, Hon'ble NGT has directed to GPCB for take remedial action including issuance of orders for closure, prosecution and imposition of environmental compensation against your unit within two months.

AND WHEREAS, you have not provided flow meters on strategic locations from source to end points.

In view of the above, you are therefore called upon to show cause under the Water Act 1974 & directed to submit reply within seven days on issuing of this notice, if you are not submitted any reply or submitted reply is not convincing/acceptable, necessary action will be initiated against your industrial plant section 33(A) of the Water Act-1974.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah
(D.P. Shah)
Senior Environmental Engineer

NO: GPCB/CCA-VRD-1043(7) /ID:22199

Date:

Issued to:

✓ (1) **Directors, M/s. Loxim Industries Ltd.**
Plant at Plot No: 105, 109/A,
Vill: Ekalbara, ECPL Road,
Ta: Padra, Dist. Vadodara-391440

(2) **M/s. Loxim Industries Ltd.**
Plant at Plot No: 105, 109/A,
Vill: Ekalbara, ECPL Road,
Ta: Padra, Dist. Vadodara-391440

Enclosure: (1) Complain copy registered at Hon'ble NGT.
(2) Joint Committee Report filled in Hon'ble NGT.

Copy To:-

1. Regional officer, Regional office, G.P.C.Board, Vadodara.....For Monitoring & verification of the compliance.

Outward No: 680406, 08/08/2022

1074

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,

(T) 079-23232152

BY RPAD

**REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF
THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.**

WHEREAS you M/s. **Loxim Industries Ltd.** are carrying out industrial activity at- Plot no. 105, 109/A, Village-Ekalbara, ECPI, Road, Ekalbara, Ta-Padra, Dist-Vadodara-391440.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous Waste Rule-2016 by its order no. **AWH-98695** dated **10/01/2019** which is valid up to **30/09/2023** for operation of the industrial plant.

AND WHEREAS closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-1043(7)/ID-22199/672598 dated 17/05/2022 with immediate effect.

AND WHEREAS Revocation Order was issued under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter No. GPCB/CCA-VRD-1043(7)/ID-22199/678894 dated 25/07/2022 for One months.

AND WHEREAS, Show Cause Notice issued on 08/08/2022.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of **Rs. 15,00,000** (Fifteen Lakh Rupees only) valid up to 15/01/2024.

AND WHEREAS, you have paid interim Environment Damage Compensation of **Rs.15,00,000/-** (Fifteen Lakh Rupees only) to the board.

AND WHEREAS, during the inspection of your industrial plant on **30/09/2022** by the authorized officer of the Board, it was observed that:

- Unit has provided ETP consisting of oil & grease trap, collection/equalisation tank, flash mixer, flocculation tank, primary settling tank, aeration tank, clarifier, filter press, RO, PSI+ACF. RO permeate water is discharged in to VECL and partly reuse in process and RO reject w/w presently disposed via spray dryer.
- Primary and secondary treatment system of ETP is observed in operation.
- Unit has installed MVRE for treatment of high TDS stream generated from process along with RO reject wastewater. MVRE is observed under commissioning stage during inspection.
- Sludge drying bed is observed in operational condition.
- Unit has submitted Assessment of ETP Performance.
- Unit has provided air mixing system in existing equalization tank and anaerobic treatment system.
- VECL has restrained membership of the unit.
- Unit has provided flow meters in ETP at various locations.
- Unit has started maintaining records for operation of ETP.

GPCB ID:22199

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

- Unit has provided closed room for the whole system of OCMS & its sensor, auto sampler, IOI valve, 3-way valve etc. on final treated wastewater discharge line in to VECL.
- OCMS installed on final discharge of unit to VECL channel near its discharge points and outside the premises of unit.

AND WHEREAS, Analysis Result of wastewater passing in VECL at Vedach Pumping Station shows improvement.

Under the circumstances, I **D.P. Shah, Senior Environmental Engineer,** Gujarat Pollution Control board is directed to trial revocation for **three months** for the closure order dated **17/05/2022** with following conditions.

- 1) Unit shall commission MVR by December-2022.
- 2) Unit shall operate entire ETP system with 100% efficiency.
- 3) Unit shall comply CCA conditions and undertakings.
- 4) Unit shall liable to strictly follow direction of Hon'ble NGT in the matter of OA no. 276/2022.

For and on behalf of
Gujarat Pollution Control Board,

D.P. Shah

(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-1043(8)/ID-22199/

Date:

Issued to: -

**M/s. Loxim Industries Ltd.
Plot no. 105, 109/A, Village-Ekalbara,
ECPL Road, Ekalbara, Ta-Padra,
Dist-Vadodara-391440.**

By R.P.A.D

Copy to: -

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara
2. The Dy. Engineer (O & M),
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to Connect/ Re-connect the supply of electricity up to **three month** of **M/s. Loxim Industries Ltd.** are carrying out industrial activity at- Plot no. 105, 109/A, Village-Ekalbara, ECPL Road, Ekalbara, Ta-Padra, Dist-Vadodara-391440. and intimate to us accordingly

For and on behalf of
Gujarat Pollution Control Board,

(D.P. Shah)

Senior Environmental Engineer

Copy To: The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.

GUJARAT POLLUTION CONTROL BOARD



GPCB

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE WATER ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. **Loxim Industries Ltd.**, is having an industrial plant at- Plot no. 105, 109/A, Village-Ekalbara, ECPL Road, Ekalbara, Ta-Padra, Dist-Vadodara-391440.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No.**AW11-98695** dated **10/01/2019** which is valid up to **30/09/2023** for operation of the industrial plant.

AND WHEREAS, during inspection on dated 19/12/2022 necessary remarks given to you for non-compliance observed at your plant.

AND WHEREAS, you have submitted reply vide letter dated **23/12/2022** of necessary remarks given to you on dated 19/12/2022 and your reply is not convincing & not acceptable.

AND WHEREAS during the inspection of your industrial plant on **19/12/2022** by the officers of the Board, it was noticed following adverse remarks:

- During inspection, white salt/precipitates layer observed over the soil behind the manufacturing plant & MVR area and looking to the condition of soil, it clearly seems that soil is contaminated.
- During inspection, observed that all industrial effluent was percolated.
- Unit has provided one anaerobic reactor cum storage tank for the pre-treatment of concentrated steam generated from liquid yellow dye and large amount of leakage/seepages observed around the anaerobic tank.

AND WHEREAS, why your Closure Direction dated 17/05/2022 not re-implemented?

NOW THEREFORE, if you are not complying above points, Board will propose to issue directions under Section 33-A of the Water Act-1974 as under: -

1. To close the operation of your industrial plant on the above mentioned site till compliance of above adverse remarks.
2. To direct the concerned authority to stop supply of electricity and water till that time.

YOU ARE HEREBY directed to reply within 15 days on receipt of this notice, if you are not submitted any reply or submitted reply is not convincing/acceptable, necessary actions will be initiated against your industrial plant under section 33 -A of the Water Act-1974.

For and on behalf of
Gujarat Pollution Control Board

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

1 of 2

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No: 701472, 20/01/2023

NO: GPCB/CCA-VRD-1043(9)/ID:22199

Issued to:

M/s. Loxim Industries Ltd.

Plot no. 105, 109/A, Village-Ekalbara,

✓ ECPL Road, Ekalbara, Ta-Padra,

Dist-Vadodara-391440.

Copy To:-

1. Regional officer, Regional office, G.P.C.Board, Vadodara..... For Monitoring & verification of the compliance
2. Unit-12

Outward No:701472, 20/01/2023

1078

GUJARAT POLLUTION CONTROL BOARD**PARYAVARAN BHAVAN****Sector-10-A, Gandhinagar-382 010****Phone : (079) 23226295****Fax : (079) 23232156****Website : www.gpcb.gov.in****REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.**

WHEREAS you **M/s. Loxim Industries Ltd.** are carrying out industrial activity at- Plot no. 105, 109/A, ECPL Road, Village-Ekalbara, Ta-Padra, Dist-Vadodara-391440.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous Waste Rule-2016 by its order no. **AWH-98695** dated **10/01/2019** which is valid up to **30/09/2023** for operation of the industrial plant.

AND WHEREAS closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-1043(7)/ID-22199/672598 dated 17/05/2022 with **immediate effect**.

AND WHEREAS revocation order was issued under section 33-A of Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-1043(7)/ID-22199/678894 dated 27/07/2022 for **One months**.

AND WHEREAS revocation order was issued under section 33-A of Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-1043(8)/ID-22199/686280 dated 14/10/2022 for **three months**.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of **Rs. 15,00,000/-** valid up to 15/01/2024 while first revocation.

AND WHEREAS, you have paid interim Environment Damage Compensation of Rs.15,00,000/- (Fifteen Lakh Rupees only) to the board while first revocation.

AND WHEREAS, during the inspection of your industrial plant on **29/3/2023** by the authorized officer of the Board, it was observed that:

- Unit has ETP having oil & grease trap, collection/equalization tank, flash mixer, flocculation tank, primary settling tank, aeration tank, clarifier, filter press, PSF+ACF, RO. RO permeate water is discharged in to VECL and partly reuse in process and RO reject w/w is evaporated in MVR along with concentrated effluent.
- During inspection, ETP, RO and MVR observed in operation.
- Unit has provided OCMS, auto sampler and 3-way valve at final discharge point and all these instruments are provided outside of units' premises in closed locked room and in control of VECL officials.
- During inspection wastewater sample was collected from final treated effluent storage cum disposal tank of ETP and analysis result shows pH-7.63, COD-57 mg/L, NH₃-N – 9.52 and Phenol-0.4 mg/l.
- Unit has provided flow meters in ETP at following locations:
ETP Inlet (after collection), RO Inlet, RO permeate, RO reject and Treated effluent final outlet in to VECL

GPCB ID:22199

1 of 2

Clean Gujarat Green Gujarat**ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation**

Outward No: 7152/2023

- During inspection readings observed in provided flow meters in ETP area are as follows:
ETP Inlet (after collection)- 11937 m3, RO Inlet- 51926 m3, RO permeate- 10336 m3,
RO reject- 25717 m3 & Treated effluent final outlet in to VECL- 72.608 m3
- During inspection it is observed that unit has started maintaining records for operation of ETP.
- Unit has provided OCMS, auto sampler and 3-way valve at final discharge point and all these instruments are provided outside of units' premises in closed locked room and in control of VECL officials.
- VECL has shifted the OCMS installed on final discharge of unit to VECL channel near its discharge points and outside the premises of unit.
- VECL has provided closed room for the whole system of OCMS & its sensor, auto sampler, IOT valve, 3-way valve etc. and VECL has control over this closed room.

Under the circumstances, I **D.P. Shah, Senior Environmental Engineer**, Gujarat Pollution Control board is directed to trial revocation for **three months** for the closure order dated **17/05/2022** with following conditions.

- 1) Unit shall comply CCA conditions and undertakings.
- 2) Unit shall liable to strictly follow direction of Hon'ble NGT in the matter of OA no. 276/2022.

For and on behalf of
Gujarat Pollution Control Board,
D.P. Shah
(D.P. Shah)
Senior Environmental Engineer

NO: GPCB/CCA-VRD-1043(9)/ID-22199/

Date:

Issued to: -

✓ M/s. Loxim Industries Ltd.
Plot no. 105, 109/A, ECPL Road,
Village-Ekalbara, Ta-Padra,
Dist-Vadodara-391440.

By R.P.A.D

Copy to: -

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara
2. The Dy. Engineer (O & M),
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Padra,
Ta-Padra, Dist: Vadodara.

With a request to Connect/ Re-connect the supply of electricity up to **three month** of **M/s. Loxim Industries Ltd.** are carrying out industrial activity at- Plot no. 105, 109/A, ECPL Road, Village-Ekalbara, Ta-Padra, Dist-Vadodara-391440, and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board,
D.P. Shah
(D.P. Shah)
Senior Environmental Engineer

Copy To:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12



1080 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Loxim Industries Ltd.** is are carrying out industrial activity at- Plot no. 105/109/A, Vill-Ekalbara, ECPL Road, Ta-Padra, Dist-Vadodara.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous Waste Rule-2016 by its order no. **AWH-98695** dated **10/01/2019** which is valid up to **30/09/2023** for operation of the industrial plant.

AND WHEREAS, Notice of Direction under section 33-A of the Water (Prevention and Control of Pollution) Act-1974 is issued on 20/01/2023.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-VRD-1043(7)/ID-22199/672598 dated 17/05/2022 with **immediate effect**.

AND WHEREAS revocation order was issued under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter No. GPCB/CCA-VRD-1043(7)/ID-22199/678894 dated 25/07/2022 for **One months**.

AND WHEREAS revocation order was issued under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter No. GPCB/CCA-VRD-1043(8)/ID-22199/686280 dated 14/10/2022 for **three months**.

AND WHEREAS last revocation order was issued under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter No. GPCB/CCA-VRD-1043(9)/ID-22199/742227 dated 17/05/2023 for **three months**.

AND WHEREAS, during the inspection of your industrial plant by the officers of the Board on **22/06/2023**, following non-compliances are observed:

- VE:CL has disconnected discharge pipeline from premises to discharge point into VE:CL channel and suspended membership from VE:CL.
- At present you have no any legal permission for disposal of treated wastewater.

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **re-implement the direction issued on 17.5.22** issue under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- 1) To prohibit you from manufacturing at your industrial unit with **immediate effect** and to stop running batch in safe manner and then the batch shall not remain in operation in that way closed down the activity
- 2) If your production plant runs on captive power plant or by D.G. Set, then you shall stop them also with **immediate effect**.
- 3) That the concerned authorities shall stop supply of electricity to your plant with **immediate effect** till further order issued.
- 4) To direct submission of **Rs.2,50,000** Bank Guarantee with revocation application.

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

"If any person aggrieved by the aforesaid direction, you may file an appeal under section 33B of the Water (Prevention and Control of Pollution) Act-1974 before National Green Tribunal within thirty days from the date of this order."

For and on behalf of
Gujarat Pollution Control Board
D.P. Shah
(D.P. Shah)
Senior Environmental Engineer

Note: Those units having continuous process that can take out their batch safely or close down process safely so that accident or pollutions may not occur, if require maximum up to 48 hours this process can be done and thus doing so comply the immediate closure order. The officer from Vig. Company or officer who went to seal the industry shall also requested to implement this instruction.

NO: GPCB/CCA-VRD-1043(9)/ID-22199/

Date:

Issued to: -

✓ M/s. Loxim Industries Ltd.
Plot no. 105/109/A, Vill-Ekalbara,
ECPL Road, Ta-Padra,
Dist-Vadodara.

By: R.P.A.D.

Copy To:

- | | |
|---|---|
| 1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara. | 2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Tal: Padra, Dis. Vadodara. |
|---|---|

With a request to disconnect the supply of Electricity (except single phase) with **immediate effect** from the date of issue of this order of the industrial plant of M/s. Loxim Industries Ltd. is are carrying out industrial activity at- Plot no. 105/109/A, Vill-Eka bara, ECPL Road, Ta-Padra, Dist-Vadodara. and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board
D.P. Shah
(D.P. Shah)
Senior Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary Movement) Rules-2016 framed under the Environment (Protection) Act-1986. This Board is empowered to grant CC&A.

And whereas Board has received consolidated consent application vide No.-141644 Dated:04/09/2018 for the consolidated consent and authorization (CC & A-Renewal) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

M/s. Mayur Dye Chem Intermediates Ltd.

Plot No.327-334/A, ECP Road,

Vill: Karakhadi, Tal: Padra,

Dist: Vadodara-391450.

1. Consent Order no.: AWH-97406 Date of issue:29/11/2018.
2. The consent shall be valid up to 30/06/2023 for the use of outlet for the discharge of treated effluent & air emission and to operate industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity
1	H-Acid	200MT/Month
2	Glauber Salt (By product)	900MT/Month
3	Sodium Bi Sulphite (By Product)	180MT/Month
4	Vinyl Sulphone	150MT/Month
5	Sulphanilic Acid	55MT/Month

3. SPECIFIC CONDITIONS:

- 3.1 Applicant shall not carry out any activity which attracts provisions of EIA Notification 2006.
- 3.2. Applicant shall obtain prior permission of Ground Water Authority for withdrawal of ground water/use of bore wells. (if applicable)
- 3.3. Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46).
- 3.4. As per provision of Rule-18 of Solid Waste Management Rules-2016 all industrial units using fuel and located within 100 km from the refused derived fuel (RDF) plant shall made an arrangement to replace at least five percent of their fuel requirement by refused derived fuel so produced.

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4. **CONDITION UNDER THE WATER ACT 1974:**

- 4.1 The combined quantity of the industrial effluent from the H-acid plant & EO condensate from VS plant shall not exceed 153M³/day which shall be evaporated after removing Glauber's salt and the concentrated effluent shall be completely taken into new spray dryer for spray drying of effluent.
- 4.2. The quantity of other trade effluent from the factory (other than H-acid plant & concentrated stream) shall not exceed 27M³/day.
- 4.3. The total quantity the domestic wastewater (sewage) shall not exceed 30.2KL/Day.
- 4.4. The applicant shall provide adequate effluent treatment system in order to achieve the quality of the treated effluent as per norms mentioned in column No.3.

1	2	3
Sr. No.	Parameters	VECL Inlet Norms
1.	pH	6.5 to 8.5
2.	Temperature	40° C
3.	Colour (pt.co.scale) in units	100 units
4.	Suspended Solids	100 mg/l
5.	Oil and Grease	10 mg/l
6.	Phenolic Compounds	1 mg/l
7.	Cyanides	0.2 mg/l
8.	Fluorides	1.5 mg/l
9.	Sulphides	2 mg/l
10.	Ammonical Nitrogen	50 mg/l
11.	Arsenic	0.2 mg/l
12.	Total Chromium	2.0 mg/l
13.	Hexavalent Chromium	0.1 mg/l
14.	Copper	3 mg/l
15.	Lead	0.1 mg/l
16.	Mercury	0.01 mg/l
17.	Nickle	3 mg/l
18.	Zinc	5 mg/l
19.	Cadmium	--
20.	BOD (5 days at 20°C)	100mg/l
21.	COD	250 mg/l
22.	Chlorides	600 mg/l
23.	Sulphates	1000 mg/l
24.	Total dissolved solids	5000 mg/l
25.	Free Ammonia	--
26.	Sodium absorption ratio	--
27.	Insecticides/Pesticides	Absent



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1	2	3
Sr. No.	Parameters	VECL Inlet Norms
28.	Bio-assay test	90 % Survival of fish after 96 hours in 100% effluent

- All efforts shall be made to remove color & unpleasant odor as far as practicable.
- 4.5. The final treated effluent conforming to the above standards shall be ultimately discharged to Effluent Conveyance Channel (ECP) managed by Vadodara Enviro Channel Ltd. (VECL) and shall ultimately be conveyed to estuary of river Mahi for final disposal.
- 4.6. Sewage shall be treated separately to Sewage Treatment Plant (STP) conform to the following standards and utilized on land for irrigation/ plantation gardening within the factory premises.

Parameter	Permissible Limit
pH	6.5 to 9
BOD (5days at 20oC)	Less than 30mg/l
Suspended Solids	<100mg/l
Fecal Coliform (FC) Most Probable Number per 100mililiters, MPN/100ml	<1000

5 CONDITIONS UNDER AIR ACT 1981:

- 5.1 The following shall be used as fuel in Boiler, TFH & Waste Heat Boiler respectively.

Sr. No.	Fuel	Quantity
1	Conditional Coal (Spray Dryer)	45MT/day
2	Natural Gas (CPP 02 Nos.)	7400NM ³ /day

- 5.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed herewith.
- 5.3 The flue gas emission through stack attached to Boiler, TFH & Waste Heat Boiler shall conform to the following standards:

Sr. No.	Stack Attached To	Stack Height	Parameter	Permissible Limit
1	Boiler-1 Boiler-2	33Meter (Common stack)	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
2	Thermic Fluid Heater	12Meter		
3	Waste Heat Boiler attach to CPP-1	12Meter		
4	Waste Heat Boiler attach to CPP-2	12Meter		

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5.4 The process gas emission through stack/vent attached to various reactors, process vessel shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	Incinerator -1	30meter	---	Particulate Matter	50mg/NM ³
2	Incinerator -2 (H-acid)	30meter	---	SO ₂	200mg/NM ³
3	Incinerator -3 (V.S.E.)	30meter	Water Scrubber followed by alkali scrubber	HF HCL NO _x CO Total Dioxinas & Furan	4mg/NM ³ 50mg/NM ³ 400mg/NM ³ 100mg/NM ³ 0.1ngTFQ/NM ³
4	Spray Dryer	24meter	Cyclone Followed by Alkali Scrubber		
5	Chlorosulphonator (Acetanilide Addn)	20meter	Water Scrubber + alkali scrubber (4-stage)	HCL SO ₂ CL ₂	20mg/NM ³ 40mg/NM ³ 9mg/NM ³
6	Chlorosulphonator (Thionyl Chloride Addn)	20meter	Water Scrubber + alkali scrubber (4-stage)	HCL SO ₂ CL ₂	20mg/NM ³ 40mg/NM ³ 9mg/NM ³
7	Neutralizer	20meter	Alkali scrubber (4-stage)	NO _x	25 mg/NM ³
8	Isolator	20meter	Water Scrubber + Alkali scrubber (4-stage)	SO ₂	40mg/NM ³

5.5 Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents Chimney in order to facilitate sampling of gases being emitted into the atmosphere.

5.6 The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central



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Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986.

Parameter	Permissible Limit Annual	Permissible Limit 24 Hrs. Average
Particulate matter-10[PM10]	60Microgram /NM ³	100Microgram /NM ³
Particulate matter-2.5[PM2.5]	40Microgram /NM ³	60Microgram /NM ³
Oxides of Sulphur	50Microgram /NM ³	80Microgram /NM ³
Oxides of Nitrogen	40Microgram /NM ³	80Microgram /NM ³

5.7 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

5.8 There shall no any fugitive emission and/or odour pollution due to manufacturing activities and ancillary operations. Adequate measures shall be taken thereof.

5.9 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

6. GENERAL CONDITIONS: -

6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.

6.2 Applicant shall also comply with the general conditions given in annexure- I.

6.3 If the products/process falls in SCHEDULE-I or II of the Environmental Audit Scheme, as specified in the order dated 13/3/97 of Hon. High Court in MCA NO.326/97 in SCA No.770/95, the applicant shall also abide by the said scheme.

7. AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES-2016 FORM-2 (See rule 6(2)).

7.1 Number of authorization and date of issue: AWH-97406 dated:29/11/2018.

7.2 Reference of application No.141644 Dated:04/09/2018.

7.3 M/s. Mayur Dye Chem Intermediates Ltd. is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous wastes on the premises situated at-Plot No.327-334/A, ECP Road, Vill: Karakhadi, Tal: Padra, Dist:Vadodara-391450.

7.4 Details of Authorization.

Sr. No	Category of Hazardous waste as per the Schedules	Authorized Mode of disposal	Quantity
1.	5.1- Schedule-I (Used /Spent Oil)	Disposal by selling to registered re-refiners	0.15KL/Month
2	35.3 - Schedule-I (Chemical Sludge from wastewater treatment)	Disposal at authorized TSDF site of M/s. Nandesari Environment Control Ltd. (NECL)	150MT/ Month
3	33.1-Schedule-I (Contaminated Discarded Carboys/Barrels/Bags/Liners)	Decontamination within factory premises	0.2MT/Month
4	26.1-Schedule-I (Process Gypsum waste)	Disposal by sell out to authorized cement manufacturing units.	2130MT/Month
5	26.1 (Process Iron Sludge)	Disposal by sell out to authorized cement manufacturing units.	480MT/Month
6	37.2 - Schedule-I (Incineration Ash)	Disposal at M/s. Nandesari Environment Control Ltd (NECL) -TSDF	150MT/Month
7	26.3- Schedule-I (Spent acid)	Captive reuse in H-acid & VS plant.	1500MT/ Month
8	37.2 - Schedule-I (Spray Dried Solid)	Disposal at M/s. Nandesari Environment Control Ltd (NECL) -TSDF	450MT/Month

7.4.1 The Authorization shall be valid for a period of 30/06/2023.

7.4.2 The Authorization is subject to the following general and specific conditions:

7.5 GENERAL CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

7.5.1 The Authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

7.5.2 The Authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the State Pollution Control Board.

7.5.3 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

7.5.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.



GUJARAT POLLUTION CONTROL BOARD

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- 7.5.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.5.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 7.5.7 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
- 7.5.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.5.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.5.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.5.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- 7.5.12 An application for the renewal of an authorization shall be made as laid down under these Rules.
- 7.5.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.5.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

7.6 SPECIFIC CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

- 7.6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.6.2 Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user.
- 7.6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.6.4 The occupier of the facility shall comply Standard operating procedure/ guidelines published by MoEF&CC or CPCB or GPCB form time to time.
- 7.6.5 Unit shall comply provisions of E-Waste Management Rules-2016.

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7.6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah
**(Smt. D.P. Shah)
Environmental Engineer**

**NO.GPCB/CCA-VRD-327(11)/ID:22272/
Issued To:
M/s. Mayur Dye Chem Intermediates Ltd.
Plot No.327-334/A, ECP Road,
Vill: Karakhadi, Tal: Padra,
Dist:Vadodara-391450.**

Outward No:479191,19/12/2018



PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in
By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. **Mayur Dye Chem Intermediates LLP**, is having an industrial plant at Plot No: 327-334/A, ECP Road, Vill: Karakhadi, Tal: Padra, Dist: Vadodara-391450.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. **AWH-97406** dated **29/11/2018** which is valid up to **30/06/2023** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with immediate effect vide letter No. GPCB/CCA-VRD-327(12)/ID-22272/550034 dated 01/01/2020.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of Rs.10,00,000/- (On Ten lac only) valid up to 21/01/2021.

AND WHEREAS, you have paid interim Environment Damage Compensation of Rs.50,00,000/- to the board while Revocation.

AND WHEREAS revocation order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-VRD-327(13)/ID-22272/583717; dated 15/02/2021.

AND WHEREAS, during the inspection of your industrial plant by the officers of the Board on **28/03/2022** following non-compliances are observed:

- 1) Unit is taking production of H acid (62.5 % Higher) and Vinyl Sulphone (175 % Higher) at the rate much higher than the consented quantity. (H Acid CCA Quantity-200 MT/Month & VS CCA Quantity-150 MT/Month).
- 2) Unit is taking production of Acetanilide for selling outside instead of reuse for which unit has not obtained necessary permission of the Board.
- 3) Unit is not having flow measurement at source of generation and other strategic stages of EMS and therefore no data at various stages are maintained.
- 4) Unit has not provided STP for treatment of domestic wastewater.
- 5) Unit has not obtained authorization for generation/disposal of Sodium bisulphite.
- 6) Unit has provided OCMS for measuring quality of effluent being discharged into VECL, however, flexible pipeline & open tray type arrangement connected to sensor box is provided, which is not temper proof & false/misleading results might be shown by diluting effluent manually in open tray.

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ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

- 7) Unit has not provided OCMS facility before and after their discharge point into VECL as per Directions of the Board.
- 8) Provided Auto sampler with OCMS was found idle during visit.
- 9) Ground water quality in the premises of the unit is highly contaminated after remediation process and unit has not provided dedicated treatment system for contaminated ground water.
- 10) Unit is not carryout proper investigation, assessment and development of method to adopted for effective remediation.
- 11) Unit is not using treated ground water from the contaminated wells from premises to control the fresh water demand for process requirements in the units and still using fresh water into premises.
- 12) Unit has not submitted fresh progress report of remediation work to remove ground water contamination.

AND WHEREAS, Unit has not provided flow meters at every stage of effluent conveyance and treatment. Besides there are lots of effluent conveyance pipelines provided to and from EMS without color coding, nomenclature and indication of flow direction. Also the internal conveyance pipelines are not fully made above ground and passing beneath the ground at places, which hampers tracking of effluent conveyance system holistically.

AND WHEREAS, This indicates chances of arrangement made for surreptitious and unauthorized discharge of untreated/partially treated effluent. This is also reflected in the huge pollution load added in ZONE-III as worked out from the RTOMs of VECL at Karakhadi & Vedach during Dt. 17/03/2022 (restart of VECL after shutdown) to Dt. 29/03/2022 as below:

During period 17/03/2022 (restart of VECL after shutdown) to 29/03/2022	Contribution of COD in mg/l by Zone-3					
	RTOM at Vedach (Downstream) A		RTOM at Karakhadi (Upstream) B		Addition of COD load (A-B)	
	MAX	Average	MAX	Average	MAX	Average
	2346	649	321	213	2025	436

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Re-Implement the direction** of 01/01/2020 under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- To prohibit you from operation of industrial Plant after **15 days**, and after **15 days** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **15 days**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **15 days**.
- To direct submission of **Rs.10,00,000** (Ten Lakh Rupees only) Bank Guarantee with revocation application.
- **Unit is liable to pay Environment Damage Compensation (EDC) to the Board.**



1092 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

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If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-327(13)/ID-22272/

Date:

Issued to: -

M/s. Mayur Dye Chem Intermediates LLP,

Plot No: 327-334/A, ECP Road,

Vill: Karakhadi, Tal: Padra,

Dist: Vadodara-391450.

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.

2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) with **15 days effect** from the date of issue of this order of the industrial plant of M/s. **Mayur Dye Chem Intermediates LLP**, is having an industrial plant at-Plot No: 327-334/A, ECP Road, Vill: Karakhadi, Tal: Padra, Dist: Vadodara-391450, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

(D.P. Shah)

Senior Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

1093

GUJARAT POLLUTION CONTROL BOARD



GPCB

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By **R.P.A.D**

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Mayur Dye Chem Intermediates Private Limited (Unit-III)**, is having an industrial plant at-Plot No: 327-334/A, ECP Road, Vill: Karakhadi, Tal: Padra, Dist: Vadodara-391450.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. **AWH-97406** dated **29/11/2018** which is valid up to **30/06/2023** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with 15 days effect vide letter No. GPCB/CCA-VRD-327(13)/ID-22272/658503 dated 08/04/2022.

AND WHEREAS your unit was inspected on **22/04/2022** with reference to revocation application and during inspection various non-compliances were observed.

Major Non-Compliances are:

1. Unit is taking production of selling acetanilide for selling outside instead of reuse within premises.
2. Unit has provided additional generator with CPP without permission of the Board.
3. Unit has provided additional TFH without permission of the Board.

Based on non-compliances, Unit has submitted commitment letter with time limit for various pending works and also mentioned about they will submit undertaking for all applicable points within 10 days on dated 26/04/2022.

For COD load in Zone-III, unit has mentioned about they are agree to contain production within consented limits and they will carry out efficient treatment by way of ZLD, ETP & ground water remediation as per the prescribed norms for maintaining the norms of effluent in Zone-III.

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Extend** the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 dated 08/04/2022 as under:

- To prohibit you from operation of industrial Plant after **15 days**, and after **15 days** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **15 days.**
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **15 days.**

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- Unit shall manufacture acetanilide only as per reuse quantity at within premises and not to sell outside to any other units.
- Unit shall remove additional generator with CPP and TFH from premises.
- Unit shall submit legal undertaking within 7 days with proper time limit for remaining work.
- Unit shall comply all the condition mentioned in Closure Direction issued under section 33-A of the Water Act-1974 dated 08/04/2022.

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah
(D.P. Shah)
Senior Environmental Engineer

NO: GPCB/CCA-VRD-327(14)/ID-22272/

Date:

Issued to: -

M/s. M/s. Mayur Dye Chem Intermediates Private Limited (Unit-III),

Plot No: 327-334/A, ECP Road,

Vill: Karakhadi, Tal: Padra,

Dist: Vadodara-391450.

By. R.P.A.D.

Copy To:

- | | |
|---|---|
| 1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara. | 2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara. |
|---|---|

With a request to disconnect the supply of Electricity (except single phase) after **15 days** from the date of issue of this order of the industrial plant of **M/s. Mayur Dye Chem Intermediates LLP**, is having an industrial plant at-Plot No: 327-334/A, ECP Road, Vill: Karakhadi, Tal: Padra, Dist: Vadodara-391450, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

(D.P. Shah)
(D.P. Shah)
Senior Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12

1095

GUJARAT POLLUTION CONTROL BOARD



GPCB

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.org

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Mayur Dye Chem Intermediates Private Limited (Unit-III)**, is having an industrial plant at-Plot No: 327-334/A, ECP Road, Vill: Karakhadi, Tal: Padra, Dist: Vadodara-391450.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. **AWH-97406** dated **29/11/2018** which is valid up to **30/06/2023** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with 15 days effect vide letter No. GPCB/CCA-VRD-327(13)/ID-22272/658503 dated 08/04/2022.

AND WHEREAS closure order was extended under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with 15 days effect vide letter No. GPCB/CCA-VRD-327(14)/ID-22272/660662 dated 28/04/2022.

AND WHEREAS your unit was inspected on **22/04/2022** with reference to revocation application and during inspection various non-compliances were observed.

Major Non-Compliances are:

1. Unit is taking production of selling acetanilide for selling outside instead of reuse within premises.
2. Unit has provided additional generator with CPP without permission of the Board.
3. Unit has provided additional TFH without permission of the Board.

Based on non-compliances, Unit has submitted undertaking for all applicable points on dated 02/05/2022.

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Defer** the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 dated 28/04/2022 as under:

- To prohibit operation of industrial Plant after **three months**, and after **three months** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **three months**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **three months**.
- Unit shall manufacture acetanilide only as per reuse quantity at within premises and not to sell outside to any other units.

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

- Unit shall remove additional generator with CPP and TFH from premises.
- Unit shall comply all the condition mentioned in submitted legal undertaking dated 02/05/2022 & complete the remaining work.
- Unit shall comply all the condition mentioned in Closure Direction issued under section 33-A of the Water Act-1974 dated 08/04/2022 & 28/04/2022.
- To direct submission of **additional Bank Guarantee of Rs. 15 lacs** to the Board.
- **Unit is liable to pay Environment Damage Compensation (EDC) to the Board.**

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-327(14)/ID-22272/

Date:

Issued to: -

M/s. Mayur Dye Chem Intermediates Private Limited (Unit-III).

Plot No: 327-334/A, ECP Road,

Vill: Karakhadi, Tal: Padra,

Dist: Vadodara-391450.

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.

2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra.
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) after **three months** from the date of issue of this order of the industrial plant of **M/s. Mayur Dye Chem Intermediates LLP**, is having an industrial plant at-Plot No: 327-334/A, ECP Road, Vill: Karakhadi, Tal: Padra, Dist: Vadodara-391450, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

Copy to: The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.

Outward No: 612/06, 02/06/2022

GUJARAT POLLUTION CONTROL BOARD



PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

Show Cause Notice

WHEREAS you **M/s. Mayur Dye Chem Intermediates Ltd.** is having an industrial plant at Plot No. 327-334/A, ECP Road, Village-Karakhadi, Ta-Padra, Dist-Vadodara-391450.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. AWH-97106 dated 29/11/2018 which is valid up to 30/06/2023 for operation of the industrial plant.

AND WHEREAS, Board has already re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022.

AND WHEREAS, You have submitted undertaking regarding action plan for completion of non-compliance and Bank guarantee of worth Rs.25,00,000.

AND WHEREAS, Board has extended re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022 vide letter dated.28.04.2022.

AND WHEREAS, Board has deferred re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022 vide letter dated.02.06.2022.

AND WHEREAS, Hon'ble NGT has taken matter about the grievances raised in the application regarding chemical industries in Padra Gam, District Baroda, Gujarat are discharging highly polluted and dangerous chemicals mixed water/effluents in Padra Canal through pipeline without requisite treatment and thereby causing environmental degradation

AND WHEREAS, Vide order dated 28.04.2022, Hon'ble NGT has constituted a Joint Committee comprising of CPCB, CGWA, State PCB and Collector, Vadodara and directed to submit factual and action taken report within two months.

AND WHEREAS, The Joint Committee has monitored your industrial plant during May-2022 and June-2022.

AND WHEREAS, The joint committee has concluded about your industrial plant here as under:

- Unit is a consistent and intentional violator. The unit is not only violating the discharge norms but also flouting on aspects of excess production and mischievously discharging untreated effluent (mother liquor) directly into VECL channel and thus causing serious damage to the Environment.
- Unit is located in Padra area and not operating the effluent management system satisfactory and violating the environmental norms despite directions of GPCB. It shows that the industries are not only violating the environmental norms but also not holistically complying with GPCB directions.

AND WHEREAS, Analysis Report of Wastewater sample collected from VECL in Zone-II was found within norms, and Analysis Report after Zone-III at Vedach Pumping Station was found higher as per norms. You are situated in Zone-III; it is indicated that higher norms after Zone-III reflected due to your unit.

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AND WHEREAS, Hon'ble NGT has observed in order dated 21.07.2022 that your unit is not operating the effluent management system satisfactorily, are violating the environmental norms and not complying with directions of GPCB.

AND WHEREAS, Hon'ble NGT has directed to GPCB for take remedial action including issuance of orders for closure, prosecution and imposition of environmental compensation against your unit within two months.

NOW THEREFORE, Board proposes to re-implemented directions under Section 33-A of the Water Act-1974 issued on 08.04.2022.

In view of the above, you are therefore called upon to show cause under the Water Act 1974 & directed to submit reply within seven days on issuing of this notice. If you are not submitted any reply or submitted reply is not convincing/acceptable, necessary action will be initiated against your industrial plant section 33(A) of the Water Act-1974

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

**(D.P. Shah)
Senior Environmental Engineer**

NO: GPCB/CCA-VRD-327(14) ID:22272

Date:

Issued to:

(1) **Directors, M/s. Mayur Dye Chem Intermediates Ltd.**

Plot No. 327-334/A,
ECP Road,
Village-Karakhadi, Ta-Padra,
Dist-Vadodara-391450

(2) **M/s. Mayur Dye Chem Intermediates Ltd.**

Plot No. 327-334/A,
ECP Road,
Village-Karakhadi, Ta-Padra,
Dist-Vadodara-391450

Enclosure: (1) Complain copy registered at Hon'ble NGT.
(2) Joint Committee Report filled in Hon'ble NGT.

Copy To:- Regional officer, Regional office, G.P.C.Board, Vadodara.....For Monitoring & verification of the compliance

Outward No: 6804/08/08/2022

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,

(T) 079-23232152

BY RPAD

REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.

WHEREAS you M/s. **Mayur Dyechem Intermediates Pvt. Ltd.** are carrying out industrial activity at- Plot No:327-334/A, ECP road, Village-Karakhadi, Ta-Padra, Dist-Vadodara-391450.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-97406** dated **29/11/2018** which is valid up to **30/06/2023** for operation of the industrial plant.

AND WHEREAS closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-327(13)/ID-22272/658503 dated 08/04/2022 with 15 days effect.

AND WHEREAS Extend closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-327(14)/ID-22272/660662 dated 28/04/2022 with 15 days effect.

AND WHEREAS deffer three months closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-327(14)/ID-22272/674006 dated 02/06/2022.

AND WHEREAS, Show Cause Notice issued on 08/08/2022.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of **Rs. 25,00,000** (Twenty Lac Rupees only) valid up to 06/05/2023.

AND WHEREAS, you have paid interim Environment Damage Compensation of **Rs.25,00,000/-** (Twenty Five Lac Rupees only) to the board.

AND WHEREAS, your industrial plant was visited on **30/09/2022** by the authorized officers of the Board, it was observed that:

- Unit is maintaining production record and during inspection, production details & sales details are collected (from Aug-2022 to Sep-2022) And from the data it revealed production data found within consented.
- Unit has not sell Acetanilide in **Aug-2022 and Sep-2022** to outside.
- Unit has provided common MEE for treatment of high concentrated stream from H-Acid, Acetanilide plant and VS-Plant.
- Unit has provided flow meters considering strategic location as inlet & outlet.
- Unit has provided STP and it is observed in operation.
- Unit has installed OCMS/RTOM at before and after their discharge point into VECL as per direction of the Board. And now OCMS/RTOM are in operation.

AND WHEREAS, Analysis Result of wastewater passing in VECL at Vedach Pumping Station shows improvement & analysis report of the wastewater sample collected from auto sampler before & after the unit shows improvement.

AND WHEREAS, industrial plant was visited on **30/09/2022** and wastewater sample collected from final outlet of ETP and analysis result shows within norms.

Under the circumstances, I **D.P. Shah, Senior Environmental Engineer**, Gujarat Pollution Control board is directed to trial revocation for **three months** for the closure order issued on 08/04/2022 with following conditions.

1. Unit shall comply all the condition mentioned in undertaking dated 30/04/2022.
2. Unit shall provide plant wise steam flow meter.
3. Unit shall maintain the record with all the real time data.
4. Unit shall liable to strictly follow direction of Hon`ble NGT in the matter of OA no. 276/2022.

For and on behalf of
Gujarat Pollution Control Board,
D.P. Shah
(D.P. Shah)
Senior Environmental Engineer

NO: GPCB/CCA-VRD-327(14)/ID-22272/

Date:

Issued to: -

M/s. Mayur Dyechem Intermediates Pvt. Ltd.
Plot No:327-334/A, ECP road,
Village-Karakhadi, Ta-Padra,
Dist-Vadodara-391450.

By: R.P.A.D.

Copy to: -

1. The Deputy Engineer
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara

2. The Dy. Engineer (O & M)
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Padra.
Tal: Padra, Dist: Vadodara

With a request to Re-connect the supply of electricity for period of **three month** of **M/s. Mayur Dyechem Intermediates Pvt. Ltd.** are carrying out industrial activity at-Plot No:327-334/A, ECP road, Village-Karakhadi, Ta-Padra, Dist-Vadodara-391450, and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board,
D.P. Shah
(D.P. Shah)
Senior Environmental Engineer

Copy To:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in



GPCB

BY RPAD**REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.**

WHEREAS you M/s. **Mayur Dyechem Intermediates Pvt. Ltd.** are carrying out industrial activity at- Plot No:327-334/A, ECP road, Village-Karakhadi, Ta-Padra, Dist-Vadodara-391450.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-97406** dated **29/11/2018** which is valid up to **30/06/2023** for operation of the industrial plant.

AND WHEREAS closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-327(13)/ID-22272/658503 dated 08/04/2022 with **15 days effect**.

AND WHEREAS Extend closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-327(14)/ID-22272/660662 dated 28/04/2022 with **15 days effect**.

AND WHEREAS deffer **three months** closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-327(14)/ID-22272/674006 dated 02/06/2022.

AND WHEREAS revocation order was issued under section 33-A of Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-327(14)/ID-22272/686257 dated 14/10/2022 for **three months**.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of **Rs. 10, 00,000** (Ten Lac Rupees only) valid up to 06/05/2023 and **Rs. 15, 00,000** (Fifteen Lac Rupees only) valid up to 20/6/2023 while first revocation.

AND WHEREAS, you have paid interim Environment Damage Compensation of **Rs.25,00,000/-** (Twenty Five Lac Rupees only) to the board while first revocation.

AND WHEREAS, your industrial plant was visited on **07/01/2023** by the authorized officers of the Board, it was observed that:

- Unit is maintaining production record on Telly software. During inspection, production details & sales details are collected (from Oct-2022 to Dec-2022) and looking to the production detail it is found in limit of CCA condition.
- Unit has provided STP. Treated w/w from STP is disposed on land for

GPCB ID:22272

1 of 3

Clean Gujarat Green Gujarat**ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation**

Outward No: 742306/05/2023

gardening within premises. During inspection, STP is observed in operation.

- VECL has shifted the OCMS installed on final discharge of unit to VECL channel near its discharge points and outside the premises of unit.
- VECL has provided closed room for the whole system of OCMS & its sensor, 3- way valve etc. and VECL has control over this closed room.
- Unit has installed OCMS/RTOM at before and after their discharge point into VECL as per direction of the Board. And now OCMS/RTOM are in operation.
- Unit had issued work order to M/s. Kadam Enviro Cconsultancy for revised ground water remediation scheme. Unit has submitted progress report –June -2022 for ground water remediation as reported earlier
- Unit has total 09 nos. of abstraction wells (30 meter depths: 03 nos. of abstraction wells, 50 meter depths: 03 nos. of abstraction wells and 80 meter depths: 03 nos. of abstraction wells).
- Unit has provided additional total 9 nos. of flow meter at each abstraction well.
- Unit has provided common storage tank for collection of water from 03 nos. of abstraction wells having 30 meter depths. Unit has provided water flow meter (Remediation-A) at pump out let of common water collection tank of abstraction wells having 30 meter depths.
- Unit has also provided common storage tank for collection of water from 06 nos. of abstraction wells having depths of 50 meter and 80 meter. Unit has provided water flow meter (Remediation-B) at pump outlet of common water collection tank of abstraction wells having 50 meter & 80 meter depths.

Under the circumstances, I **D.P. Shah, Senior Environmental Engineer**, Gujarat Pollution Control board is directed to revocation for **three months** for the closure order issued on **08/04/2022** with following conditions.

1. Unit shall comply all the condition mentioned in undertaking dated 30/04/2022 and complete remaining work as mentioned in time bound manner.
2. Unit shall provide plant wise steam flow meter.
3. Unit shall maintain the record with all the real time data.
4. Unit shall liable to strictly follow direction of Hon'ble NGT in the matter of OA no. 276/2022.
5. Unit shall submit extended bank guarantee within a one week.

For and on behalf of
Gujarat Pollution Control Board,

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-327(15)/ID-22272/

Issued to: -

M/s. Mayur Dyechem Intermediates Pvt. Ltd.
Plot No:327-334/A, ECP road,
Village-Karakhadi, Ta-Padra,
Dist-Vadodara-391450.

Date:



GPCB

1103

GUJARAT POLLUTION CONTROL BOARD

By: R.B.A.D.

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

Copy to: -

- | | |
|---|---|
| 1. The Deputy Engineer
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara | 2. The Dy. Engineer (O &M)
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Padra,
Tal: Padra, Dist: Vadodara |
|---|---|

With a request to Re-connect the supply of electricity for period of **three month** of M/s. **Mayur Dyechem Intermediates Pvt. Ltd.** are carrying out industrial activity at- Plot No:327-334/A, ECP road, Village-Karakhadi, Ta-Padra, Dist-Vadodara-391450, and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board,

(D.P. Shah)

Senior Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12

Outward No: 742308, 17/05/2023

GPCB ID:22272

3 of 3

Clean Gujarat Green Gujarat

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GUJARAT POLLUTION CONTROL BOARD



PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary Movement) Rules-2016 framed under the Environment (Protection) Act-1986. This Board is empowered to grant CC&A.

And whereas Board has received consolidated consent application vide No.-**255859** Dated: **24/04/2022** for the consolidated consent and authorization (CC & A-Renewal) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

M/s. Kiri Industries Ltd. (Unit-III)

Plot No: 390 A&B, 391/A & 393,394 A&B,

396,399/A&C, 400,401,402,403, 404/A,

ECP Channel Road, Vill: Dudhwada,

Tal: Padra, Dist: Vadodara- 391450.

1. Consent Order no.: **AWH-122016**. Date of issue: **14/10/2022**.
2. The consent shall be valid up to **31/12/2026** for the use of outlet for the discharge of treated effluent & air emission and to operate industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity (MT/Month)
1	Vinyl Sulphone Esters	1500
2	Ortho Anisidine base Vinyl Sulphone (OAVS) Esters	100
3	Para Cresidine base (PCVS) Esters	100
4	Di Methoxy Aniline base Vinyl Sulphone (DMAVS) Esters	350
5	Sulpho VS Esters	150
6	Meta VS Esters	75
7	Sulpho 2 Amino (Amino Sulfone - E)	75
8	DASA	500
9	NEPA Ester	50
10	MAE Ester	25
11	Royal Blue E-FR ESTER	75
12	H Acid	500
13	ACLAP (6- Acetyl OAPSA)	10
14	4 Sulpho Hydrozone	10
15	K Acid	50
16	Sulpho Tobias Acid	30
17	Sulpho J Acid	10

GPCB ID-22148

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Outward No: 6865/2022

18	MPDSA Free Acid	20
19	Acetyl MPDSA (AMPDSA) Trade name : KD-40B/KD040B	10
20	Sodium salt (MPDSA)	15
21	R R Acid	20
22	M.U.A	25
23	Acetanilide Flakes	1500
24	O A Flakes	200
25	Sulphanilic Acid	750
25	PC Flakes	50

3. SPECIFIC CONDITIONS:

- 3.1. Applicant shall not carry out any activity which attracts provisions of Environment Impact Assessment Notification 2006.
- 3.2. Applicant shall obtain the permission from all the relevant Agencies / Authorities as applicable.
- 3.3. Applicant shall obtain prior permission of Ground Water Authority for withdrawal of ground water/use of bore wells. (if applicable)
- 3.4. Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46).
- 3.5. As per provision of Rule-18 of Solid Waste Management Rules-2016 all industrial units using fuel and located within 100 km from the refused derived fuel (RDF) plant shall made an arrangement to replace at least five percent of their fuel requirement by refused derived fuel so produced.
- 3.6. Applicant shall not discharge wastewater into VECL and maintain ZLD.
- 3.7. Applicant shall provide Sewage Treatment Plant (STP) for treatment of generated domestic wastewater.

4. CONDITION UNDER THE WATER ACT 1974:

- 4.1. The total quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed **961 KL/Day**. Dilute effluent stream and concentrated wastewater stream generated from process will be evaporated after treatment totally through MEE/MVR/Spray dryers to achieve **Zero Discharge**.
- 4.2. The total quantity the domestic wastewater (sewage) shall not exceed **20 KL/Day**.
- 4.3. Sewage shall be disposed of through septic tank/soak pit system.

5. CONDITIONS UNDER AIR ACT 1981:

- 5.1. The following shall be used as fuel in various utilities respectively.

Sr. No.	Fuel	Quantity
1.	Coal/Lignite	420 MT/day
2.	HSD	1 KL/day

- 5.2. The applicant shall install & operate air pollution control system in order to achieve norms prescribed herewith.
- 5.3. The flue gas emission through stack attached to following utilities shall conform to the following standards:



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Sr. No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	Boiler of 7 TPH and Thermic Fluid Heater of 10 lacs Kcal/hr	37.5 meter	Bag filter to boiler and dust collector and ventury scrubber to TFH	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 PPM
2.	Boiler of 12 TPH-1 nos.	60 meter	Electrostatic Precipitators + Alkali scrubber		
3.	Thermo pack fluid Heater of 25 Lacs Kcal/hr	33 meter	Dust Collector and ventury scrubber		
4.	Thermic Fluid Heater of 25Lacs Kcal/hr	20 meter	Dust Collector and ventury scrubber		
5.	DG sets (500 KVA- 3 Nos.)	15 meter	Acoustic Measure		
6.	DG set (600 KVA-2 Nos & 1010 KVA 1 no.)	25 meter	Acoustic Measure		

5.4. The process gas emission through stack/vent attached to various reactors, process vessel shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height (meter)	APCM	Parameter	Permissible Limit
1	Chloro Sulphonation Reaction vessel of Old VS Plant	20	Two stage water + alkali scrubber	SO ₂ HCl	40 mg/Nm ³ 20 mg/Nm ³
2	Isolator of H-Acid Plant	20	Two stage alkali scrubber	SO ₂	40 mg/Nm ³
3	Neutralizer Reactor of H-Acid plant	20	Two stage alkali scrubber	NO _x	25 ppm
4	Material handling unit	21	Water Ventury	Particulate Matter	150mg/Nm ³

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			scrubber	SO ₂ NO _x HCl Cl ₂	40 ppm 25 ppm 20 mg/Nm ³ 9 mg/Nm ³
5	Chloro Sulphonation reaction vessel of new VS plant	20	Two stage water scrubber + four stage alkali scrubber + graphite cooler graphite condenser installed as stand by	HCl SO ₂	20 mg/Nm ³ 40 mg/Nm ³
6	Chloro Sulphonation reaction vessel (Sulphonator reactor) of VS plant	20	Two stage water scrubber followed by stage alkali scrubber and dilute sulphuric acid scrubber	HCl SO ₂	20 mg/Nm ³ 40 mg/Nm ³
7	Sulphonator Reaction Vessel of H-acid plant	20	Two stage water scrubber followed by stage alkali scrubber and dilute sulphuric acid scrubber	SO ₂	40 mg/Nm ³
8	Direct coal fired effluent spray dryer (12 TPH)	33	Cyclone separator + alkali scrubber	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
9	Direct coal fired effluent spray dryer (12 TPH)	33	Cyclone separator + alkali scrubber	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm

5.5. Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents Chimney in order to facilitate sampling of gases being emitted into the atmosphere.

5.6. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control



1108 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986.

Parameter	Permissible Limit Annual	Permissible Limit 24 Hrs. Average
Particulate matter-10[PM10]	60Microgram /m ³	100Microgram /m ³
Particulate matter-2.5[PM2.5]	40Microgram /m ³	60Microgram /m ³
Sulphur Dioxide	50Microgram /m ³	80Microgram /m ³
Nitrogen Dioxide	40Microgram /m ³	80Microgram /m ³

- 5.7. There shall no any fugitive emission and/or odour pollution due to manufacturing activities and ancillary operations. Adequate measures shall be taken thereof.
- 5.8. The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

6. GENERAL CONDITIONS: -

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 6.2 If the products/process falls in SCHEDULE-I or II of the Environmental Audit Scheme, as specified in the order dated 13/3/97 of Hon. High Court in MCA NO.326/97 in SCA No.770/95, the applicant shall also abide by the said scheme.

7. AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES-2016 FORM-2 (See rule 6(2)).

- 7.1 Number of authorization and date of issue: **AWH-122016** dated: **14/10/2022**.
- 7.2 Reference of application No. **255859** Dated: **24/04/2022**.
- 7.3 **M/s. Kiri Industries Ltd. (Unit-III)** is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous wastes on the premises situated at- Plot No: 390 A&B, 391/A & 393,394 A&B, 396,399/A&C, 400,401,402,403, 404/A, ECP Channel Road,Vill: Dudhwada, Tal: Padra, Dist: Vadodara- 391450.
- 7.4. Details of Authorization.

Sr. No	Category of Hazardous waste as per the Schedules	Authorized Mode of disposal	Quantity
1.	Schedule-I (Used Spent Oil)	Generation, Collection, Storage, Transportation and Disposal by selling to registered /authorized refiner having valid CCA of GPCB & permission under HWM Rule-2016 by use of GPS enable vehicle and xgn generated manifest.	26 KI/Year

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2	26.1- Schedule-I (Iron Sludge)	Generation, Collection, Storage, Transportation and Disposal by TSDF site/cement industry having valid CCA of GPCB & permission under HWM Rule-2016 by use of GPS enable vehicle and xgn generated manifest.	21170 MT/Year
3	26.1- Schedule-I (Gypsum Sludge + ETP gypsum)	Generation, Collection, Storage, Transportation and Disposal by sending to approved authorized TSDF having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	47085 MT/Year
4	26.1- Schedule-I (Glaubber Salt)	Generation, Collection, Storage, Transportation and Disposal by reuse in H-Acid plant and leftover quantity will sell to authorized end users having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	9900 MT/Year
5	33.1-Schedule-I (Discarded Bags)	Generation, Collection, Storage, Transportation and Disposal by selling to registered/authorized recycler having valid CCA of GPCB & permission under HWM Rule-2016 by use of GPS enable vehicle and xgn generated manifest.	72600 Nos./Year
6	33.1-Schedule-I (Discarded Drums)	Generation, Collection, Storage, Transportation and Disposal by selling to registered/authorized recycler having valid CCA of GPCB & permission under HWM Rule-2016 by use of GPS enable vehicle and xgn generated manifest.	122 Nos./Year
7	35.3 - Schedule-I (Chemical Sludge from wastewater treatment) (Biological)	Generation, Collection, Storage, Transportation and Disposal by sending to approved authorized TSDF having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	36 MT/Year
8	37.2 Schedule-I (Ash generated from incinerators/spray dryers)	Generation, Collection, Storage, Transportation and Disposal by sending to approved authorized TSDF having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	8100 MT/Year
9	B15- Schedule-II (Hydrochloric Acid)	Captive use within premises or sale to Novel Spent Acid Management Facility, Vatva/sale to other authorized end users obtained permission of GPCB by use of GPS enable vehicle and xgn generated manifest.	850 MT/Mont h



1110 GUJARAT POLLUTION CONTROL BOARD

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10	B15-- Schedule-II (Acetic Acid)	Captive use within premises.	1050 MT/ Month
11	B15--Schedule-II (Spent Sulphuric Acid)	Captive use within premises/ sale to Novel Spent Acid Management Facility. Vatva/ sale to other authorized end users obtained permission of GPCB by use of GPS enable vehicle and xgn generated manifest.	13850 MT/ Month

7.4.1 The Authorization shall be valid for a period of **31/12/2026**.

7.5 GENERAL CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

- 7.5.1 The Authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- 7.5.2 The Authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the State Pollution Control Board.
- 7.5.3 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 7.5.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- 7.5.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.5.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 7.5.7 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
- 7.5.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.5.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.5.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.5.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if any.

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GPCB ID-22148

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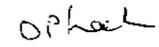
Website : <https://gpcb.gujarat.gov.in>

- 7.5.12 An application for the renewal of an authorization shall be made as laid down under these Rules.
- 7.5.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.5.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

7.6 SPECIFIC CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

- 7.6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.6.2 Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user.
- 7.6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.6.4 The occupier of the facility shall comply Standard operating procedure/guidelines published by MoEF&CC or CPCB or GPCB from time to time.
- 7.6.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 7.6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.

**For and on behalf of
Gujarat Pollution Control Board**


(D.P. Shah)

Senior Environmental Engineer

NO. GPCB/CCA-V RD-792(20)/ID:22148

Issued To:

**M/s. Kiri Industries Ltd. (Unit-III)
Plot No: 390 A&B, 391/A & 393,394 A&B,
396,399/A&C, 400,401,402,403, 404/A,
ECP Channel Road, Vill: Dudhwada,
Tal: Padra, Dist: Vadodara- 391450.**

Outward No:686595,18/10/2022



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GUJARAT POLLUTION CONTROL BOARD

Annexure-17 61

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. **Kiri Industries Limited (Unit-III)** are carrying out industrial activity at Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-86967** dated **08/04/2017**, which is valid up to **31/12/2021** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with effect after 15days vide letter No. GPCB/CCA-VRD-792(17)/ID-22148/562722 dated 22/06/2020.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of Rs.10,00,000/- (On Ten lac only) valid up to 30/07/2024.

AND WHEREAS, you have paid interim Environment Damage Compensation of Rs.50,00,000/- to the board while Revocation.

AND WHEREAS revocation order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-VRD-792(17)/ID-22148/609176; dated 18/12/2021.

AND WHEREAS, during the inspection of your industrial plant by the officers of the Board on **22/03/2022 & 24/03/2022** following non-compliances are observed:

- Unit is taking production of H Acid-Average-584.37 MT/Month (CCA Quantity-500 MT/Month) @ 16.87% higher than the consented quantity.
- Unit is manufacturing KD040B (Average 10.6 MT/Month) & KD-40 B (JW) (Average: 7.05 MT/Month) product without permission of the Board.
- Unit has provided flow meter only on NF reject line and reading was observed during visit: 20584.927 KL, however unit has not provided meter after collection tank, RO permeate line, RO reject line, therefore data was not received to find out exact ground water remediation carried out by unit.
- Unit has 39% higher generation of spent HCl (Average 1181.62 MT/Month) than consented quantity. (CCA Quantity-850 MT/Month)

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- Unit is having much higher generation of SBS solution (Average-1470 MT/Month) than consented quantity. (CCA Quantity-107.33 MT/Month)
- Gross discrepancy observed in recorded spent sulphuric acid as compared to consented quantity. (CCA Quantity-13850 MT/Month, Generate-@ 4.185 MT/Month).
- Unit has not obtained authorization for generation of sodium sulphate.
- Unit has not provided OCMS facility before and after their discharge point into VECL as per Directions of the Board.
- Auto sampler is provided with OCMS, however it is found idle during visit.
- IOT valve provided on final treated effluent discharge line into VECL, is not observed to be tamper proof and it can be operated/manipulated by member unit also.
- Unit is not using treated ground water from the contaminated wells from premises to control the fresh water demand for process requirements in the units and still using fresh water into premises.
- Unit has not submitted fresh progress report of remediation work to remove ground water contamination.

AND WHEREAS, Unit has not provided flow meters at every stage of effluent conveyance and treatment. Besides there are lots of effluent conveyance pipelines provided to and from EMS without color coding, nomenclature and indication of flow direction. Also the internal conveyance pipelines are not fully made above ground and passing beneath the ground at places, which hampers tracking of effluent conveyance system holistically.

AND WHEREAS, This indicates chances of arrangement made for surreptitious and unauthorized discharge of untreated/partially treated effluent. This is also reflected in the huge pollution load added in ZONE-III as worked out from the RTOMs of VECL at Karakhadi & Vedach during Dt. 17/03/2022 (restart of VECL after shutdown) to Dt. 29/03/2022 as below:

During period 17/03/2022 (restart of VECL after shutdown) to 29/03/2022	Contribution of COD in mg/l by Zone-3					
	RTOM at Vedach (Downstream) A		RTOM at Karakhadi (Upstream) B		Addition of COD load (A-B)	
	MAX	Average	MAX	Average	MAX	Average
	2346	649	321	213	2025	436

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Re-Implement the Direction of 22/06/2020** under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- To prohibit you from operation of industrial Plant after **15 days**, and after **15 days** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **15 days**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **15 days**.



1114 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

- To direct submission of Rs.20,00,000 (Twenty Lakh Rupees only) Bank Guarantee with revocation application.
- **Unit is liable to pay Environment Damage Compensation (EDC) to the Board.**

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-792(18)/ID-22148/

Date:

Issued to: -

M/s. Kiri Industries Limited (Unit-III)

Plot no. 390 A & B, 391/A, 393, 394 A & B,

396, 399/A & C, 400, 401, 402, 403, 404/A,

ECP Channel Road, Vill: Dudhwada,

Tal: Padra, Dist: Vadodara.

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.

2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) with **15 days effect** from the date of issue of this order of the industrial plant of **M/s. Kiri Industries Limited (Unit-III)** are carrying out industrial activity at- Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.

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GUJARAT POLLUTION CONTROL BOARD

GPCB

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Kiri Industries Limited (Unit-III)** are carrying out industrial activity at Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-86967** dated **08/04/2017**, which is valid up to **31/12/2021** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with 15 days effect vide letter No. GPCB/CCA-VRD-792(18)/ID-22148/658499 dated 08/04/2022.

AND WHEREAS your unit was inspected this unit on **22/04/2022** with reference to revocation application and during inspection various non-compliances were observed.

Major Non-Compliance is:

1. Unit has provided additional Steam Boiler (cap. 20 TPH) without permission of the Board.
2. Unit has not provided proper APCM with steam boiler & TFH as per solid fuel guideline.

Based on non-compliances, Unit has submitted commitment letter with time limit for various pending works and also mentioned about they will submit undertaking for all applicable points within 7 days on dated 26/04/2022.

For COD load in Zone-III, unit has mentioned about they have already done work for ZLD from 1st April and ensure Board to co-operate for checking of pipeline in their premises and already surrendered their membership from VECL.

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Extend** the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 dated 08/04/2022 as under:

- To prohibit you from operation of industrial Plant after **15 days**, and after **15 days** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **15 days**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **15 days**.

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- Unit shall not use steam boiler (cap. 20 TPH).
- Unit shall submit legal undertaking within 7 days with proper time limit for remaining work.
- Unit shall comply all the condition mentioned in Closure Direction issued under section 33-A of the Water Act-1974 dated 08/04/2022.

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-792(19)/ID-22148/

Date:

Issued to: -

M/s. Kiri Industries Limited (Unit-III)

**Plot no. 390 A & B, 391/A, 393, 394 A & B,
396, 399/A & C, 400, 401, 402, 403, 404/A,**

ECP Channel Road, Vill: Dudhwada,

Tal: Padra, Dist: Vadodara.

By. R.P.A.D.

Copy To:

- | | |
|--|---|
| <p>1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.</p> | <p>2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara.</p> |
|--|---|

With a request to disconnect the supply of Electricity (except single phase) after **15 days effect** from the date of issue of this order of the industrial plant of **M/s. Kiri Industries Limited (Unit-III)** are carrying out industrial activity at- Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

(D.P. Shah)

Senior Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12



1117 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Kiri Industries Limited (Unit-III)** are carrying out industrial activity at Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-86967** dated **08/04/2017**, which is valid up to **31/12/2021** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with 15 days effect vide letter No. GPCB/CCA-VRD-792(18)/ID-22148/658499 dated 08/04/2022.

AND WHEREAS closure order was Extended under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with 15 days effect vide letter No. GPCB/CCA-VRD-792(189)/ID-22148/660656 dated 28/04/2022.

AND WHEREAS your unit was inspected this unit on **22/04/2022** with reference to revocation application and during inspection various non-compliances were observed.

Major Non-Compliance is:

1. Unit has provided additional Steam Boiler (cap. 20 TPH) without permission of the Board.
2. Unit has not provided proper APCM with steam boiler & TFH as per solid fuel guideline.

Based on non-compliances. Unit has submitted undertaking for all applicable points on dated 30/04/2022.

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Defer** the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 dated 08/04/2022 as under:

- To prohibit operation of industrial Plant after **three months**, and after **three months** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **three months**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **three months**.
- Unit shall not use steam boiler (cap. 20 TPH).

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- Unit shall comply all the condition mentioned in submitted legal undertaking dated 30/04/2022 & complete the remaining work.
- Unit shall comply all the condition mentioned in Closure Direction issued under section 33-A of the Water Act-1974 dated 08/04/2022 & 28/04/2022.
- To direct submission of **additional Bank Guarantee of Rs. 5 lacs** to the Board.
- **Unit is liable to pay Environment Damage Compensation (EDC) to the Board.**

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-792(19)/ID-22148/

Date:

Issued to: -

M/s. Kiri Industries Limited (Unit-III)

**Plot no. 390 A & B, 391/A, 393, 394 A & B,
396, 399/A & C, 400, 401, 402, 403, 404/A,**

ECP Channel Road, Vill: Dudhwada,

Tal: Padra, Dist: Vadodara.

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.

2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra.
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) after **three months effect** from the date of issue of this order of the industrial plant of **M/s. Kiri Industries Limited (Unit-III)** are carrying out industrial activity at- Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

Senior Environmental Engineer

Copy to: The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.

Outward No: 674/2022/02/06/2022

1119

GUJARAT POLLUTION CONTROL BOARD



PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Show Cause Notice Website : www.gpcb.gov.in

WHEREAS you **M/s. Kiri Industries Ltd (Unit-III)**, is having an industrial plant at Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. AW11-86967 dated 08/04/2017 which is valid up to 31/12/2021 for operation of the industrial plant.

AND WHEREAS, Board has already re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022.

AND WHEREAS, You have submitted undertaking regarding action plan for completion of non-compliance and Bank guarantee of worth Rs.25,00,000.

AND WHEREAS, Board has extended re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022 vide letter dated.28.04.2022.

AND WHEREAS, Board has deferred re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022 vide letter dated.02.06.2022.

AND WHEREAS, Hon'ble NGT has taken matter about the grievances raised in the application regarding chemical industries in Padra Gam, District Baroda, Gujarat are discharging highly polluted and dangerous chemicals mixed water/effluents in Padra Canal through pipeline without requisite treatment and thereby causing environmental degradation

AND WHEREAS, Vide order dated 28.04.2022, Hon'ble NGT has constituted a Joint Committee comprising of CPCB, CGWA, State PCB and Collector, Vadodara and directed to submit factual and action taken report within two months.

AND WHEREAS, The Joint Committee has monitored your industrial plant during May-2022 and June-2022.

AND WHEREAS, The joint committee has concluded about your industrial plant here as under:

- Unit is a consistent and intentional violator. The unit is not only violating the discharge norms but also flouting on aspects of excess production and providing illegal pipeline from its premises to VECL channel which intended for discharging untreated effluent from its premises directly into VECL channel and thus causing serious damage to the Environment.
- Detail submitted by unit shows that the existing ZLD system is inadequate for treatment of concentrated effluent generated from Vinyl Sulphone plant and unit is not having adequate treatment capacity.

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Outward No: 60021/3/2022

- Unit is located in Padra area and not operating the effluent management system satisfactory and violating the environmental norms despite directions of GPCB. It shows that the industries are not only violating the environmental norms but also not holistically complying with GPCB directions.

AND WHEREAS, Analysis Report of Wastewater sample collected from VECL in Zone-II was found within norms, and Analysis Report after Zone-III at Vedach Pumping Station was found higher as per norms. You are situated in Zone-III; it is indicated that higher norms after Zone-III reflected due to your unit.

AND WHEREAS, Hon'ble NGT has observed in order dated 21.07.2022 that your unit is not operating the effluent management system satisfactorily, are violating the environmental norms and not complying with directions of GPCB.

AND WHEREAS, Hon'ble NGT has directed to GPCB for take remedial action including issuance of orders for closure, prosecution and imposition of environmental compensation against your unit within two months.

AND WHEREAS, you have submitted undertaking regarding non-compliances and following non-compliances are still observed:

1. KD-series of products are found to be manufacture & sold under the head of Disperse Dyes, which are not consented products.
2. Intermediate plant is converted to New H-acid plant wherein additional qty found manufactured earlier
3. Not provided flow meters on strategic locations from source to end points.
4. Not submitted proper justification for higher quantity of spent HCl, SBS & spent H₂SO₄.
5. Not doing proper Ground Water Remediation.
6. Not disconnected Steam Boiler of 20 TPH.
7. Provided new coal based TTH of 25 lac kcal.
8. Not increase capacity of Zero Liquid Discharge for treatment & disposal of concentrated streams.
9. Not provided RTOM before and after premises.

AND WHEREAS, observed that, Unit has not obtained CTE-Amendment for ZLD proposal with proper technical details.

In view of the above, you are therefore called upon to show cause under the Water Act 1974 & directed to submit reply within seven days on issuing of this notice, if you are not submitted any reply or submitted reply is not convincing/acceptable, necessary action will be initiated against your industrial plant section 33(A) of the Water Act-1974.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

**(D.P. Shah)
Senior Environmental Engineer**



1121 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, **Gandhinagar**-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

NO: GPCB/CCA-VRD-792(19)/ID:22148/

Date:

Issued to:

(1) **Directors, M/s. Kiri Industries Ltd (Unit-III).**

Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road,

Vill: Dudhwada, Tal: Padra, Dist: Vadodara.

(2) **M/s. Kiri Industries Ltd (Unit-III).**

Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road,

Vill: Dudhwada, Tal: Padra, Dist: Vadodara.

Enclosure: (1) Complain copy registered at Hon'ble NGT.

(2) Joint Committee Report filled in Hon'ble NGT.

Copy To:- Regional officer, Regional office, G.P.C.Board, Vadodara.....For Monitoring & verification of the compliance.

Outward No: 680407, 08/08/2022

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY RPAD**REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.**

WHEREAS you M/s. Kiri Industries Ltd. (Unit-III), are carrying out industrial activity at- Plot No: 390 A&B, 391 A&B, 393, 394 A&B, 396, 399 A&C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Ta: Padra, Dist: Vadodara-391450.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. AWH-122016 dated 28/01/2022 which is valid up to 31/12/2026 for operation of the industrial plant.

AND WHEREAS closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-792(18)/ID-22148/658499 dated 08/04/2022 with 15 days effect.

AND WHEREAS Extend closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-792(19)/ID-22148/660656 dated 28/04/2022 with 15 days effect.

AND WHEREAS Defer three months closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-792(19)/ID-22148/674008 dated 02/06/2022 with 15 days effect.

AND WHEREAS, Show Cause Notice issue to the unit on 08/08/2022.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of Rs. 25,00,000 (Twenty Five Lac Rupees only) valid up to 10/04/2023.

AND WHEREAS, you have paid interim Environment Damage Compensation of Rs.25,00,000/- (Twenty Five Lac Rupees only) to the board.

AND WHEREAS, your industrial plant was visited on 30/09/2022 by the authorized officers of the Board, it was observed that:

- During inspection, production details are collected for period Aug-2022 to Sept-2022. And from the data it reveals that, production are within consented limit.
- Unit has provided flow meters on NF feed, NF reject, NF permeate, RO reject and RO permeate line.
- Unit has provided total 25 nos. of flow meters considering strategic locations i.e. inlet/receiving and outlet/disposal.
- Unit has installed OCMS/RTOM at before and after their discharge point into VECL. as per direction of the Board. And now OCMS/RTOM are in operation.
- Unit has dismantled final treated effluent discharge line into VECL. Unit is achieving ZLD.
- Unit has provided color coding with flow directions on effluent conveyance lines.

GPCB ID:22148

1

Under the circumstances, I **D.P. Shah, Senior Environmental Engineer**, Gujarat Pollution Control board is directed to trial revocation for **three months** for the closure order issued on 08/04/2022 with following conditions.

1. Unit shall comply all the condition mentioned in undertaking dated 30/04/2022.
2. Unit shall maintain the record with all the real time data.
3. Unit shall carry out all the proposed improvements /up gradations in time bound manner as per their submission.
4. Unit shall maintain ZLD and not to discharge generated industrial wastewater into VECL.
5. Unit shall liable to strictly follow direction of Hon'ble NGT in the matter of OA no. 276/2022.

**For and on behalf of
Gujarat Pollution Control Board,**

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

Date:

NO: GPCB/CCA-VRD-792(20)/ID-22148/

Issued to: -

M/s. Kiri Industries Ltd. (Unit-III)

Plot No: 390 A&B, 391 A&B, 393, 394 A&B,

396, 399 A&C, 400, 401, 402, 403, 404/A,

ECP Channel Road, Vill: Dudhwada,

Ta: Padra, Dist: Vadodara-391450.

Copy to: -

1. The Deputy Engineer
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara

2. The Dy. Engineer (O &M)
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Padra,
Tal: Padra, Dist: Vadodara

With a request to Re-connect the supply of electricity for period of **three month** of **M/s. Kiri Industries Ltd. (Unit-III)**, are carrying out industrial activity at- Plot No: 390 A&B, 391 A&B, 393, 394 A&B, 396, 399 A&C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Ta: Padra, Dist: Vadodara-391450, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board,**

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

Copy To:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit-12

1124

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

SHOW CAUSE NOTICE

WHEREAS you are having industrial plant in name of M/s. **Kiri Industries Limited (Unit-III)** located at: Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara for manufacturing Dyes and Dyes Intermediates.

The Board official has monitored your industry on **06/01/2023** it was observed that,

- During inspection at nearby farms from your units, leafs of crops observed dried and dust deposition also observed on leafs.
- Unit has yet not provided remaining 4 nos. of new steam flow meters.

You have rendered yourself liable to be prosecuted under the provision of the Air Act 1981.

In view of the above, you are therefore called upon to show cause under the Air Act 1981, within 15 days why legal action should not be initiated against your industrial unit and submit ATR along with supporting document about steps taken. In this regarding failure to which further action may initiate under the Air Act 1981.

For and on behalf of
Gujarat Pollution Control Board
D.P. Shah
(D.P. Shah)
Senior Environmental Engineer

NO: GPCB/CCA-VRD-792(20)/ID:22148/

Date:

Issued to:

M/s. Kiri Industries Limited (Unit-III)
✓ Plot no. 390 A & B, 391/A, 393, 394 A & B,
396, 399/A & C, 400, 401, 402, 403, 404/A,
ECP Channel Road, Vill: Dudhwada,
Tal: Padra, Dist: Vadodara.

Outward No: 735183, 03/03/2023

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

GUJARAT POLLUTION CONTROL BOARD



PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE WATER ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. **Kiri Industries Ltd. (Unit-III)**, is having an industrial plant at- Plot No: 390 A&B, 391 A&B, 393, 394 A&B, 396, 399 A&C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Ta: Padra, Dist: Vadodara-391450.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-122016** dated **14/10/2022** which is valid up to **31/12/2026** for operation of the industrial plant.

AND WHEREAS closure order was issued under section 33-A of the Water Act-1974 vide letter No. GPCB/CCA-VRD-792(18)/ID-22148/658499 dated 08/04/2022 with 15 days effect.

AND WHEREAS Revocation Order was issued under 33-A of the Water Act-1974 vide letter No. GPCB/CCA-VRD-792(20)/ID-22148/686239 dated 14/10/2022 for three months.

AND WHEREAS during the inspection of your industrial plant on **20/02/2023 & 01/03/2023** by the officers of the Board, it was noticed following adverse remarks:

- During inspection on 20/02/2023, MEE (Cap-9 KL/hr) feed and condensate meter is found faulty.
- During inspection on 20/02/2023, noticed that almost all the storm water drain is full with wastewater.
- During inspection on 20/02/2023, in the intermediate plant-2 wastewater is stored in the Nutch filter and storage tank area of intermediate plant-2 also filled with the wastewater.
- During surveillance round of Zone-III Padra on 01/03/2023, one suspected HDPE (Size: 2") pipeline is found laid on open land (land area is @ 2300 sq. m.) at the back side of the plant from outside of the unit.
- During inspection on 01/03/2023, looking to the land, the wastewater discharge does not seem to be of treated sewage. It seems that the sewage/effluent is being discharged without treatment leading to the entire area getting contaminated.
- The entire open land of 40 mtr X 50 mtr (at the back side of this unit) is found having black contaminated soil and the area at the time of inspection is still spongy with excess water. Trees found planted in the area have all dried up owing to contaminated wastewater discharge.
- During inspection on 01/03/2023, soil was observed in colour with foul smell.

AND WHEREAS, why your closure order no. GPCB/CCA-VRD-792(18)/ID-22148/658499 dated 08/04/2022 is not re-implement?

NOW THEREFORE if you are not complying above points, Board will propose to issue directions under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974 as under:

1. To close the operation of your industrial plant on the above mentioned site till compliance of above adverse remarks.
2. To direct the concerned authority to stop supply of electricity and water till that time.
3. To remove wastewater from land and disposed it as Environment Sound Manner and informed to the Board with proper evidence.

YOU ARE HEREBY directed to reply within 15 days on receipt of this notice. if you are not submitted any reply or submitted reply is not convincing/acceptable, necessary actions will be initiated against your industrial plant under section 33 -A of the Water Act-1974.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-792(20)/ID:22148/

Issued to:

**M/s. Kiri Industries Ltd. (Unit-III),
Plot No: 390 A&B, 391 A&B, 393, 394 A&B,
396, 399 A&C, 400, 401, 402, 403, 404/A,
ECP Channel Road, Vill: Dudhwada,
Ta: Padra, Dist: Vadodara-391450.**

Copy To:-

1. Regional officer, Regional office, G.P.C.Board, Vadodara.....For Monitoring & verification of the compliance
2. Unit-12

Outward No:737627,27/03/2023



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY RPAD

REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.

WHEREAS you **M/s. Kiri Industries Ltd. (Unit-III)**, are carrying out industrial activity at Plot No: 390 A&B, 391 A&B, 393, 394 A&B, 396, 399 A&C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Ta: Padra, Dist: Vadodara-391450.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-122016** dated **14/10/2022** which is valid up to **31/12/2026** for operation of the industrial plant.

AND WHEREAS closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-792(18)/ID-22148/658499 dated 08/04/2022 with **15 days effect**.

AND WHEREAS Extend closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-792(19)/ID-22148/660656 dated 28/04/2022 with **15 days effect**.

AND WHEREAS defer three months closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-792(19)/ID-22148/674008 dated 02/06/2022.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of **Rs. 20,00,000** (Twenty Lac Rupees only) valid up to 10/04/2023 and **Rs.5,00,000** (Five Lac Rupees only) valid up to 14/7/2023.

AND WHEREAS, you have paid interim Environment Damage Compensation of Rs.25,00,000/- (Twenty Five Lac Rupees only) to the board.

AND WHEREAS, your industrial plant was visited on **12/04/2023** by the authorized officers of the Board, it was observed that:

- Unit has submitted underaking dated 30/04/2022 regarding not to carry out production more than CCA.
- Unit has provided flow meters on NF feed, NF reject, NF permeate, RO reject and RO permeate line.
- Unit has appointed Kadam Environment Consultant for ground water remediation work & they will submit ground water remediation report during 3rd week of May-2023.
- Unit has hire M/s. S R Rotary Institute of Chemical Technology, Ankleshwar for preparation of report which is under process and they will submit the report before 15/05/2023.
- Unit has installed OCMS/RTOM on VECL channel before and after their discharge point into VECL as per direction of the Board.
- Unit has discontinued their effluent discharge into VECL and also dismantle discharge facility i.e. pipeline, discharge chamber etc.

GPCB ID:22148

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- Unit has provided one NF (cap: 20 KL/hr) and RO (cap: 35 KL/hr) having ability which is capable to treat only 400 KLD ground water, whereas ERM has recommended to extract ground water at rate of 845 KLD.
- Unit has provided color coding with flow directions on effluent conveyance lines.

Under the circumstances, I **D.P. Shah, Senior Environmental Engineer**, Gujarat Pollution Control board is directed to trial revocation for **three months** for the closure order issued on 08/04/2022 with following conditions.

1. Unit shall comply all the condition mentioned in undertaking dated 30/04/2022 and complete remaining work as mentioned in time bound manner.
2. Unit shall maintain the record with all the real time data.
3. Unit shall carry out all the proposed improvements /up gradations in time bound manner as per their submission.
4. Unit shall liable to strictly follow direction of Hon'ble NGT in the matter of OA no. 276/2022.
5. Unit shall submit extended bank guarantee within a one week.

For and on behalf of
Gujarat Pollution Control Board,
D.P. Shah
(D.P. Shah)
Senior Environmental Engineer

Date:

NO: GPCB/CCA-VRD-792(20)/ID-22148/

Issued to: -

✓ M/s. Kiri Industries Ltd. (Unit-III)
Plot No: 390 A&B, 391 A&B, 393, 394 A&B,
396, 399 A&C, 400, 401, 402, 403, 404/A,
ECP Channel Road, Vill: Dudhwada,
Ta: Padra, Dist: Vadodara-391450.

Copy to: -

1. The Deputy Engineer
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara

2. The Dy. Engineer (O &M)
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Padra,
Tal: Padra, Dist: Vadodara

With a request to Re-connect the supply of electricity for period of **three months** of M/s. **Kiri Industries Ltd. (Unit-III)**, are carrying out industrial activity at- Plot No: 390 A&B, 391 A&B, 393, 394 A&B, 396, 399 A&C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Ta: Padra, Dist: Vadodara-391450, and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board,
D.P. Shah
(D.P. Shah)
Senior Environmental Engineer

Copy To:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12



1129 GUJARAT POLLUTION CONTROL BOARD

Annexure-25 78

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE WATER ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Kiri Industries Ltd. (Unit-III)**, are carrying out industrial activity at Plot No: 390 A&B, 391 A&B, 393, 394 A&B, 396, 399 A&C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Ta: Padra, Dist: Vadodara-391450.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-122016** dated **14/10/2022** which is valid up to **31/12/2026** for operation of the industrial plant.

AND WHEREAS your industrial plant was inspected on **30/06/2023** and necessary written remarks were issued for observation of non-compliances.

AND WHEREAS during the inspection of your industrial plant on **30/06/2023** by the officers of the Board, it was noticed following adverse remarks:

- 1) During inspection VECL channel inspected along the boundary wall of M/s. Kiri Industries Limited-Unit-III (PCB ID 22148) and there is seepage from beneath the boundary wall observed and accumulation over the VECL channel observed.
- 2) During inspection sample was collected from Contaminated effluent observed seeped/discharged through boundary wall besides VECL channel and analysis report shows pH-7.18, Colour-20,000 Pt.Co.Sc., COD-879 mg/l.
- 3) During inspection accumulation/ponding of contaminated effluent observed adjacent to boundary wall along the VECL channel.
- 4) During inspection sample was collected from Contaminated effluent ponding observed adjacent to boundary wall towards VECL channel analysis report shows pH-6.97, Colour-20,000 Pt.Co.Sc., COD-746 mg/l.
- 5) During inspection, huge amount of contaminated effluent ponding observed in all plant area i.e. H acid plant (old), VS plant (old & new), Acetanilide plant, HW storage area, Intermediate Plant 1 & 2 and neutralization area.
- 6) During inspection sample was collected from Contaminated effluent ponding observed in Intermediate Plant - 1 (New H-Acid Plant) and analysis report shows pH-6.39, Colour-80 Pt.Co.Sc., COD-3652 mg/l, NH3-N-92.68 mg/l.
- 7) During inspection, shed provided over HW storage yard besides acetanilide plant observed collapsed due to which rain water comes into the contact with HW stored in this yard and form leachate which ultimately accumulated over open area besides boundary wall.

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- 8) During inspection sample collected from Contaminated effluent ponding observed in acetanilide plant and HW storage yard and analysis report shows pH-7.46, Colour-10.000 Pt.Co.Sc., COD-1034 mg/l.
- 9) **Unit has not done any pre monsoon activity and not implemented the monsoon action plan.**

NOW THEREFORE if you are not complying above points, Board will propose to issue directions under Section-33 (A) of the Water (Prevention and Control of Pollution) Act-1974 as under:

1. To close the operation of your industrial plant on the above mentioned site till compliance of above adverse remarks.
2. To direct the concerned authority to stop supply of electricity and water till that time.

YOU ARE HEREBY directed to reply within 15 days on receipt of this notice. If you are not submitted any reply or submitted reply is not convincing/acceptable, necessary actions will be initiated against your industrial plant under section 33 -A of the Water Act-1974.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-792(20)/ID:22148

Issued to:

**M/s. Kiri Industries Ltd. (Unit-III),
Plot No: 390 A&B, 391 A&B, 393, 394 A&B,
396, 399 A&C, 400, 401, 402, 403, 404/A,
ECP Channel Road, Vill: Dudhwada,
Ta: Padra, Dist: Vadodara-391450.**

Copy To:-

1. Regional officer, Regional office, G.P.C.Board, Vadodara.....For Monitoring & verification of the compliance
2. Unit-12

Outward No: 746788, 06/07/2023

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GUJARAT POLLUTION CONTROL BOARD



PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary Movement) Rules-2016 framed under the Environment (Protection) Act-1986. This Board is empowered to grant CC&A.

And whereas Board has received consolidated consent application vide No.259920 Dated: 15/08/2022 for the consolidated consent and authorization (CC & A- Renewal) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

M/s Bodal Chemicals Ltd. (Unit-VII)

Plot No. 804, 822, 824, 825, 826, 827, 828 and 829,

Vill: Dudhwada, Tal: Padra,

Dist. Vadodara-394116.

- Consent Order no.: **AWH-122014**. Date of issue: **14/10/2022**.
- The consent shall be valid up to **31/03/2027** for the use of outlet for the discharge of treated effluent & air emission and to operate industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity
1	H-acid	150 MT/Month
2	Beta Napthol	500 MT/Month
3	Acetanilide	650 MT/Month
4	Acetanilide ChloroSulphonated mass	500 MT/Month (Captive 300 MT/Month)
5	Vinyl Sulphone (ASC based)	300 MT/Month
6	Reactive black dyes [Ramazol dyes]	1250 MT/Month
7	Reactive red, yellow and other	500 MT/Month
8	Direct acid dyes	1250 MT/Month
9	Cogeneration Power Plant	5 MW
	Total	5200 MT/Month

3. SPECIFIC CONDITIONS:

- Applicant shall not carry out any activity which attracts provisions of Environment Impact Assessment Notification 2006.
- Applicant shall obtain prior permission of Ground Water Authority for withdrawal of ground water/use of bore wells. (if applicable)
- Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
- As per provision of Rule-18 of Solid Waste Management Rules-2016 all industrial units using fuel and located within 100 km from the refused derived fuel (RDF) plant shall made an arrangement to replace at least five percent of their fuel requirement by refused derived fuel so produced.

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D.P. Kulkarni

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4. CONDITION UNDER THE WATER ACT 1974:

- 4.1. **Generated 230 KL/Day concentrated wastewater from process is dispose as Zero Discharge System** and dilute wastewater **452 KL/Day (Industrial + 25 KL/Day-Domestic)** along with **475 KL/Day** effluent received by pumping from sister concern unit namely Bodal Chemicals Ltd Unit-VII (Sulfur division), located at Survey No. 525, 532, 555, 556, 560/1, 795-800, Village: Dudhwada, Tal: Padra, Dist.: Vadodara-382340 having CCA No. AWH: 111308 shall be received in final treated effluent sump of ETP & dispose into VECL channel after adequate treatment and shall ultimately be conveyed to estuary of river Mahi for final disposal after confirming prescribed standards.
- 4.2. The applicant shall provide adequate effluent treatment system in order to achieve the quality of the treated effluent as per norms mentioned in column No.3.

1	2	3
Sr. No.	Parameters	VECL Inlet Norms
1.	pH	6.5 to 8.5
2.	Temperature	40° C
3.	Colour (pt.co.scale) in units	100 units
4.	Suspended Solids	100 mg/l
5.	Oil and Grease	10 mg/l
6.	Phenolic Compounds	1 mg/l
7.	Cyanides	0.2 mg/l
8.	Fluorides	1.5 mg/l
9.	Sulphides	2 mg/l
10.	Ammonical Nitrogen	50 mg/l
11.	Arsenic	0.2 mg/l
12.	Total Chromium	2.0 mg/l
13.	Hexavalent Chromium	0.1 mg/l
14.	Copper	3 mg/l
15.	Lead	0.1 mg/l
16.	Mercury	0.01 mg/l
17.	Nickle	3 mg/l
18.	Zinc	5 mg/l
19.	BOD (5 days at 20°C)	100mg/l
20.	COD	250 mg/l
21.	Chlorides	600 mg/l
22.	Sulphates	1000 mg/l
23.	Total dissolved solids	5000 mg/l

- All efforts shall be made to remove color & unpleasant odor as far as practicable.
- 4.3. The final treated effluent conforming to the above standards shall be ultimately discharged to Effluent Conveyance Channel (ECP) managed by Vadodara Enviro Channel Ltd. (VECL) and shall ultimately be conveyed to estuary of river Mahi for final disposal.
- 4.4. Sewage shall be disposed of through ECP Channel with industrial effluent.

5. CONDITIONS UNDER AIR ACT 1981:

- 5.1. The following shall be used as fuel in various utilities respectively.

Sr. No.	Fuel	Quantity
1.	Lignite/coal (Boiler – 1)	1.25 MT/hr
2.	Lignite/coal (Boiler – 2)	1.25 MT/hr
3.	Lignite/coal (TFH-1)	0.5 MT/hr.



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
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4	Coal (Boiler - 3)	100 MT/D
5	Coal (HAG for Dyes)	20 MT/D
6	Lignite/coal (TFH [15 Lac kcal/hr.])	8 MT/D
7	Lignite/coal (TFH [6 Lac kcal/hr.])	3.5 MT/D
8	Coal (IBR steam boiler- for MEE of dyes) [6TPH]	1 MT/Day
9	Coal (Hot air generator - 2)	20 MT/D
10	Coal/Lignite (IBR steam boiler)	6.126 T/hr
11	LDO (For startup) IBR steam boiler	2 KL/hr
12	Coal (Hot air generator no.-1)	550 kg/hrs.
13	Coal (Hot air generator no.-2)	550 kg/hrs.

- 5.2. The applicant shall install & operate air pollution control system in order to achieve norms prescribed herewith.
- 5.3. The flue gas emission through stack attached to following utilities shall conform to the following standards:

Sr. No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit		
1	IBR steam boiler - 1 [8 MTH]	37 meter	Multi cyclone	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm		
2	IBR steam boiler - 2 [8 T/hr.]		Multi cyclone				
3	Thermic fluid heater [15 Lac kcal/hr.]		Multi cyclone + Bag Filter + Alkali Wet scrubber				
4	IBR steam boiler - 3 No. [15 T/hr]	30 meter	ESP system + Wet scrubber				
5	HAG for Dyes (35 Lac kcal/hr.)	30 meter	Multi cyclone + Bag filter				
6	TFH [15 Lac kcal/hr.]	30 meter	Multi cyclone + Bag Filter + Alkali Wet scrubber				
7	TFH [6 Lac kcal/hr.]		Multi cyclone + Alkali wet scrubber				
8	IBR steam boiler- for MEE of dyes - [6TPH]	30 meter	Multi cyclone + Bag Filter + Alkali Wet scrubber			Particulate Matter	150 mg/NM ³
9	Hot air generator - 2 nos. [35 Lac kcal/hr.]	30 meter	Multi cyclone + Bag Filter Stand-by Quenching followed by ventury			SO ₂ NO _x	100 ppm 50 ppm

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			scrubber followed by spray Tower		
10	IBR steam boiler [50 T/hr] For 5 mw cogeneration captive power plant	70 meter	4 stage ESP + Auto Lime dosing system		
11	Waste steam generated by one unit of the company				
12	Hot air generator no.-1 (20 lacs Kcal/hr) for spray dryer no.-1	30 meter (common stack)	Multi cyclone+ Bag Filter+ Alkali Wet scrubber		
13	Hot air generator no.-2 (20 lacs Kcal/hr) for spray dryer no.-2				

5.4. The process gas emission through stack/vent attached to various reactors, process vessel shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	Chloro sulphonator & Decomposition	11 meter	Packed column followed by two venturi scrubbers followed by alkali scrubber	HCl SO ₂	20 mg/Nm ³ 40 mg/Nm ³
2	Neutralizer vessel of H-acid Plant	15 meter	Venturi scrubber followed by two-stage caustic soda scrubber	NO _x	25 mg/Nm ³
3	Isolation vessel of H-acid plant	15 meter	Four venturi scrubber followed by three stage alkali scrubbers	SO ₂ NO _x	40 mg/Nm ³ 25mg/Nm ³
4	Spray dryer - 1 Spray dryer - 2 Spray dryer - 3 Spray dryer - 4	25 meter [Each]	Two stage cyclone separator followed by wet scrubber	PM	150 mg/Nm ³
5	Process vent from fusion vessel	15 meter	Alkali scrubber	SO ₂	40 mg/Nm ³
6	Chloro sulphonator & Decomposition	15 meter	Packed column followed by two venturi scrubbers followed by alkali scrubber	HCl SO ₂	20 mg/Nm ³ 40 mg/Nm ³



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7	Spray Dryer -1A Spray Dryer -2A Spray Dryer -3A Spray Dryer -4A Spray Dryer -5A	30 m meter [each]	Two stage cyclone separator followed by wet scrubber	PM	150 mg/Nm ³
8	Spray Dryer-1	30 meter	Cyclone followed by alkali scrubber	PM	150 mg/Nm ³

- 5.5. Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents Chimney in order to facilitate sampling of gases being emitted into the atmosphere.
- 5.6. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986.

Parameter	Permissible Limit Annual	Permissible Limit 24 Hrs. Average
Particulate matter-10 [PM10]	60Microgram /m ³	100Microgram /m ³
Particulate matter-2.5 [PM2.5]	40Microgram /m ³	60Microgram /m ³
Sulphur Dioxide	50Microgram /m ³	80Microgram /m ³
Nitrogen Dioxide	40Microgram /m ³	80Microgram /m ³

- 5.7. There shall no any fugitive emission and/or odour pollution due to manufacturing activities and ancillary operations. Adequate measures shall be taken thereof.
- 5.8. The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

6. GENERAL CONDITIONS: -

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 6.2 If the products/process falls in SCHEDULE-I or II of the Environmental Audit Scheme, as specified in the order dated 13/3/97 of Hon. High Court in MCA NO.326/97 in SCA No.770/95, the applicant shall also abide by the said scheme.

7. AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES-2016 FORM-2, (See rule 6(2)).

- 7.1 Number of authorization and date of issue: **AWH-122014** dated: **14/10/2022**.
- 7.2 Reference of application No. **259920** Dated: **15/08/2022**.
- 7.3 **M/s Bodal Chemicals Ltd. (Unit-VII)** is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous wastes on the premises situated at- Plot No.804, 822, 824, 825, 826, 827, 828 and 829, Vill: Dudhwada, Tal: Padra, Dist. Vadodara-394116.

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7.4. Details of Authorization.

Sr. No	Category of Hazardous waste as per the Schedules	Authorized Mode of disposal	Quantity
1	26.1 – Schedule-I (Process sludge from filtration and neutralization)	Generation, Collection, Storage, Transportation and Disposal by sending to approved authorized TSDF having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest and/or authorized cement manufacturing units.	1350 MT/Month
2	26.1 – Schedule-I (Iron sludge)	Generation, Collection, Storage, Transportation and Disposal at authorized TSDF site or authorized cement manufacturing units having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest and/or authorized cement manufacturing units.	315 MT/Month
3	35.3 – Schedule-I (Chemical Sludge from wastewater treatment)	Generation, Collection, Storage, Transportation and Disposal by sending to approved authorized TSDF having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	400-425 MT/Month
4	37.2 - Schedule-I (Incineration ash /Spray drying)	Generation, Collection, Storage, Transportation and Disposal by sending to approved authorized TSDF having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	245 MT/Month
5	36.1- Schedule-I (Distillation residues)	Generation, Collection, Storage, Transportation and Disposal by incineration to approved CHWIF having valid CCA of GPCB/sent to pre-processor having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest. and/or authorized cement manufacturing units for co-processing.	1.5 – 2 MT/Month
6	5.1 – Schedule-I (Used oil)	Generation, Collection, Storage, Transportation and Disposal by reuse for lubrication of plant machinery and/or selling to registered /authorized refiner having valid CCA of GPCB & permission under HWM Rule-2016 by use of GPS enable vehicle and xgn generated manifest.	150 Lit/Y (Max)
	33.1 – Schedule-I (Discarded containers / liners)	Generation, Collection, Storage, Transportation and Disposal by selling to registered /authorized re-cycler having valid CCA of GPCB & permission under HWM Rule-2016 by use of GPS enable vehicle and xgn generated manifest.	17,000 nos. / Month



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PARYAVARAN BHAVAN, SECTOR 10-A,
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8	B15 of Schedule- II (Spent Sulphuric Acid)	Captive consumed in H-acid manufacturing /sell to actual users who obtained permission under Rule-9 of Hazardous Rule-2016.	2100-2300 MT/Month
9	B15 of Schedule- II (Hydrochloric acid)	Reuse for captive consumption for dyes manufacturing and/or Sell to actual potential end users who obtained permission under Rule-9 under Hazardous waste management Rules-2016	810-975 MT/M
10	B15 of Schedule- II (SBS Solution)	Collection, Storage, reused as captive consumption @ 430 MT/Month for VS Manufacturing and balance @ 370 MT/Month will be sold out to authorized potential users under Rule-9 under Haz. waste rules-2016	800.00 MT/Month
11	B15 of Schedule- II (Sodium sulfite)	Captive consumption within premises.	385- 450 MT/Month
12	B15 of Schedule- II (Solution of Sodium nitrate and Sodium nitrite)	Captive consumption within premises.	100-120 MT/Month

7.4.1 The Authorization shall be valid for a period of **31/03/2027**.

7.5 GENERAL CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

- 7.5.1 The Authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- 7.5.2 The Authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the State Pollution Control Board.
- 7.5.3 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 7.5.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- 7.5.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.5.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 7.5.7 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
- 7.5.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

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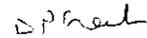
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- 7.5.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.5.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.5.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- 7.5.12 An application for the renewal of an authorization shall be made as laid down under these Rules.
- 7.5.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.5.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

7.6 SPECIFIC CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

- 7.6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.6.2 Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user.
- 7.6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.6.4 The occupier of the facility shall comply Standard operating procedure/ guidelines published by MoEF&CC or CPCB or GPCB from time to time.
- 7.6.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 7.6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.

**For and on behalf of
Gujarat Pollution Control Board**



(D.P. Shah)

Senior Environmental Engineer

NO. GPCB/CCA-VE.D-905(11)/ID: 21752/

Issued To:

**M/s Bodal Chemicals Ltd. (Unit-VII)
Plot No.804, 822, 824, 825, 826, 827, 828 and 829,
Vill: Dudhwada, Tal: Padra,
Dist. Vadodara-394116.**

Outward No: 686591, 18/10/2018

GUJARAT POLLUTION CONTROL BOARD



GPCB

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Bodal Chemical Ltd. (Unit-7)** are carrying out industrial activity at- plot no. 804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-394116.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-88988** dated **26/07/2017**, which is valid up to **30/06/2022** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with effect after 15days vide letter No. GPCB/CCA-VRD-905(8)/ID-21752/568010 dated 18/09/2020.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of Rs.10,00,000/- (On Ten lac only) valid up to 25/09/2021.

AND WHEREAS, you have paid interim Environment Damage Compensation of Rs.12,60,000/- (Twelve lacs sixty thousand rupees only) to the board.

AND WHEREAS revocation order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-VRD-905(9)/ID-21752/602676; dated 04/10/2021.

AND WHEREAS, during the inspection of your industrial plant by the officers of the Board on **24/03/2022 & 25/03/2022**, following non-compliances are observed:

- Unit is not having flow measurement at source of effluent generation and strategic stages of EMS and therefore no data at various stages are maintained.
- Gap of 1214.65 KL/month observed in effluent generation recorded. This indicates that about 44% of effluent generation is not recorded.
- Gap of 72.63 KL/month observed in effluent generation recorded from VS manufacturing. This indicates that about 2.8% of effluent generation is not recorded.
- Unit is not having flow measurement at feed of spray dryer hence exact quantity of concentrated ML spray dried could not be calculated.
- Unit is not having flow measurement at intermediate effluent storage tank to MEE feed line, hence exact quantity of B-Naphthol effluent treatment could not be calculated.
- Unit has discharged more effluent than the consented quantity in month of OCT-2021-13891 KL, NOV-2021-14487 KL and DEC-2021-15517 KL. (CCA Quantity-452 KL/Day i.e. 13560 KL/Month)

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- 3 way valve system provided at OCMS to return back non-conforming effluent is having pipe connected to final disposal tank of treated effluent, which should actually be connected to collection tank for retreating such effluent.
- Unit has provided OCMS for measuring quality of effluent being discharged into VECL, however, flexible pipeline & open tray type arrangement connected to sensor box is provided, which is not temper proof & false/misleading results might be shown by diluting effluent manually in open tray.
- Unit has not provided OCMS facility before and after their discharge point into VECL as per Directions of the Board.
- Provided Auto sampler with OCMS was found idle during visit.
- IOT valve provided on final treated effluent discharge line into VECL, is not observed to be tamper proof and it can be operated/manipulated by member unit also.

AND WHEREAS, Unit has not provided flow meters at every stage of effluent conveyance and treatment. Besides there are lots of effluent conveyance pipelines provided to and from EMS without color coding, nomenclature and indication of flow direction. Also the internal conveyance pipelines are not fully made above ground and passing beneath the ground at places, which hampers tracking of effluent conveyance system holistically.

AND WHEREAS, This indicates chances of arrangement made for surreptitious and unauthorized discharge of untreated/partially treated effluent. This is also reflected in the huge pollution load added in ZONE-III as worked out from the RTOMs of VECL at Karakhadi & Vedach during Dt. 17/03/2022 (restart of VECL after shutdown) to Dt. 29/03/2022 as below:

During period 17/03/2022 (restart of VECL after shutdown) to 29/03/2022	Contribution of COD in mg/l by Zone-3					
	RTOM at Vedach (Downstream) A		RTOM at Karakhadi (Upstream) B		Addition of COD load (A-B)	
	MAX	Average	MAX	Average	MAX	Average
	2346	649	321	213	2025	436

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Re-Implement the direction** of 18/09/2020 under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- To prohibit you from operation of industrial Plant after **15 days**, and after **15 days** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **15 days**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **15 days**.
- To direct submission of **Rs.20,00,000** (Twenty Lakh Rupees only) Bank Guarantee with revocation application.
- **Unit is liable to pay Environment Damage Compensation (EDC) to the Board.**



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PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-905(9)/ID-21752/

Date:

Issued to: -

M/s. Bodal Chemical Ltd. (Unit-7)

Plot no. 804, Village-Dudhwada,

Ta-Padra, Dist-Vadodara-394116.

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.

2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) with **15 days effect** from the date of issue of this order of the industrial plant of **M/s. Bodal Chemical Ltd. (Unit-7)** are carrying out industrial activity at- plot no. 804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-394116, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

(D.P. Shah)

Senior Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME. By R.P.A.D

WHEREAS you **M/s. Bodal Chemical Ltd. (Unit-7)** are carrying out industrial activity at- plot no. 804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-394116.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-88988** dated **26/07/2017**, which is valid up to **30/06/2022** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with effect after 15days vide letter No. GPCB/CCA-VRD-905(9)/ID-21752/658506 dated 08/04/2022.

AND WHEREAS your unit was inspected this unit on **22/04/2022** with reference to revocation application and during inspection various non-compliances were observed.

Based on non-compliances, unit has submitted commitment letter with time limit for various pending works and also mentioned about they will submit undertaking for all applicable points within 10 days on dated 26/04/2022.

For COD load in Zone-III, unit has mentioned about they are agree to contain production within consented limits and they will carry out efficient treatment by way of ZLD, ETP & ground water remediation as per the prescribed norms for maintaining the norms of effluent in Zone-III.

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board Extend the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 dated 08/04/2022 as under:

- To prohibit you from operation of industrial Plant after **15 days**, and after **15 days** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **15 days**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **15 days**.
- Unit shall submit legal undertaking within 7 days with proper time limit for remaining work.
- Unit shall comply all the condition mentioned in Closure Direction issued under section 33-A of the Water Act-1974 dated 08/04/2022.

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If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

(D.P. Shah)

Senior Environmental Engineer

Date:

NO: GPCB/CCA-VRD-905(10)/ID-21752/

Issued to: -

M/s. Bodal Chemical Ltd. (Unit-7)

**Plot no. 804, Village-Dudhwada,
Ta-Padra, Dist-Vadodara-394116.**

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.
2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) after **15 days effect** from the date of issue of this order of the industrial plant of **M/s. Bodal Chemical Ltd. (Unit-7)** are carrying out industrial activity at- plot no. 804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-394116, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

(D.P. Shah)

Senior Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12

Outward No: 660661, 28/04/2022

1144

GUJARAT POLLUTION CONTROL BOARD



GPCB

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Bodal Chemical Ltd. (Unit-7)** are carrying out industrial activity at- plot no. 804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-394116.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-88988** dated **26/07/2017**, which is valid up to **30/06/2022** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with effect after 15days vide letter No. GPCB/CCA-VRD-905(9)/ID-21752/658506 dated 08/04/2022.

AND WHEREAS closure order was extended under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with effect after 15days vide letter No. GPCB/CCA-VRD-905(10)/ID-21752/660661 dated 28/04/2022.

AND WHEREAS your unit was inspected this unit on **22/04/2022** with reference to revocation application and during inspection various non-compliances were observed.

Based on non-compliances, Unit has submitted undertaking for all applicable points on dated 04/05/2022.

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Defer** the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 dated 28/04/2022 as under:

- To prohibit operation of industrial Plant after **three months**, and after **three months** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **three months**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **three months**.
- Unit shall comply all the condition mentioned in submitted legal undertaking dated 04/05/2022 & complete the remaining work.
- Unit shall comply all the condition mentioned in Closure Direction issued under section 33-A of the Water Act-1974 dated 08/04/2022 & 28/04/2022.
- To direct submission of **additional Bank Guarantee of Rs. 5 lacs** to the Board.
- **Unit is liable to pay Environment Damage Compensation (EDC) to the Board.**

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If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-905(10)/ID-21752/

Date:

Issued to: -

M/s. Bodal Chemical Ltd. (Unit-7)
Plot no. 804, Village-Dudhwada,
Ta-Padra, Dist-Vadodara-394116.

Copy To:

By. R.P.A.D.

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.

2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) after three months effect from the date of issue of this order of the industrial plant of M/s. **Bodal Chemical Ltd. (Unit-7)** are carrying out industrial activity at- plot no. 804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-394116, and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

Copy to: The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.

Outward No:674003,02/06/2022

1146

GUJARAT POLLUTION CONTROL BOARD



PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

Show Cause Notice

WHEREAS you M/s. **Bodal Chemicals Ltd (Unit-VI)** is having an industrial plant at Plot No: 804, Vill: Dudhwada, Ta: Padra, Dist. Vadodara-394116.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. AWII-88988 dated 26/07/2017 which is valid up to 30/06/2022 for operation of the industrial plant.

AND WHEREAS, Board has already re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022.

AND WHEREAS, You have submitted undertaking regarding action plan for completion of non-compliance and Bank guarantee of worth Rs.25.00.000.

AND WHEREAS, Board has extended re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022 vide letter dated.28.04.2022.

AND WHEREAS, Board has deferred re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022 vide letter dated.02.06.2022.

AND WHEREAS, Hon'ble NGT has taken matter about the grievances raised in the application regarding chemical industries in Padra Gam, District Baroda, Gujarat are discharging highly polluted and dangerous chemicals mixed water/effluents in Padra Canal through pipeline without requisite treatment and thereby causing environmental degradation

AND WHEREAS, Vide order dated 28.04.2022, Hon'ble NGT has constituted a Joint Committee comprising of CPCB, CGWA, State PCB and Collector, Vadodara and directed to submit factual and action taken report within two months.

AND WHEREAS, The Joint Committee has monitored your industrial plant during May-2022 and June-2022.

AND WHEREAS, The joint committee has concluded about your industrial plant here as under:

- Unit is not operating the effluent management system properly and has been a consistent and intentional violator of environmental norms.
- Unit is located in Padra area and not operating the effluent management system satisfactory and violating the environmental norms despite directions of GPCB. It shows that the industries are not only violating the environmental norms but also not holistically complying with GPCB directions.

AND WHEREAS, Analysis Report of Wastewater sample collected from VECL in Zone-II was found within norms, and Analysis Report after Zone-III at Vedach Pumping Station was found higher as per norms. You are situated in Zone-III; it is indicated that higher norms after Zone-III reflected due to your unit.

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AND WHEREAS, Hon'ble NGT has observed in order dated 21.07.2022 that your unit is not operating the effluent management system satisfactorily, are violating the environmental norms and not complying with directions of GPCB.

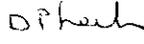
AND WHEREAS, Hon'ble NGT has directed to GPCB for take remedial action including issuance of orders for closure, prosecution and imposition of environmental compensation against your unit within two months.

AND WHEREAS, you have submitted undertaking regarding non-compliances and following non-compliances are still observed:

1. Unit has not provided flow meters on strategic locations from source to end points.
2. Unit has not increase capacity of Zero Liquid Discharge for treatment & disposal of concentrated streams.
3. Unit has not provided RTOM before and after premises.

In view of the above, you are therefore called upon to show cause under the Water Act 1974 & directed to submit reply within seven days on issuing of this notice. If you are not submitted any reply or submitted reply is not convincing acceptable, necessary action will be initiated against your industrial plant section 33(A) of the Water Act-1974.

**For and on behalf of
Gujarat Pollution Control Board**


(D.P. Shah)
Senior Environmental Engineer

NO: GPCB/CCA-VRD-905(10) 'ID:21752'

Date:

Issued to:

✓ (1) **Directors, M/s. Bodal Chemicals Ltd (Unit-VI)**
Plot No: 804,
Vill: Dudhwada,
Ta: Padra, Dist. Vadodara-394116.

(2) **M/s. Bodal Chemicals Ltd (Unit-VI)**
Plot No: 804,
Vill: Dudhwada,
Ta: Padra, Dist. Vadodara-394116.

Enclosure: (1) Complain copy registered at Hon'ble NGT.
(2) Joint Committee Report filed in Hon'ble NGT.

Copy To:

1. Regional officer, Regional office, G.P.C.Board, Vadodara.....For Monitoring & verification of the compliance.

Outward NO: 680405, 08/08/2022

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,

(T) 079-23232152

BY RPAD

REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.

WHEREAS you M/s. **Bodal Chemicals Ltd. (Unit-VII)** are carrying out industrial activity at- Plot No:804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-391450.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-122014** dated **14/10/2022** which is valid up to **31/03/2027** for operation of the industrial plant.

AND WHEREAS closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-905(9)/ID-21752/658506 dated 08/04/2022 with 15 days effect.

AND WHEREAS Extend closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-905(10)/ID-21752/660661 dated 28/04/2022 with 15 days effect.

AND WHEREAS Defer closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-905(10)/ID-21752/674003 dated 02/06/2022 for three months.

AND WHEREAS, Show Cause Notice issue to the unit on 08/08/2022.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of **Rs. 25,00,000** (Twenty Five Lac Rupees only) valid up to 17/04/2023.

AND WHEREAS, you have paid interim Environment Damage Compensation of **Rs.25,00,000/-** (Twenty Five Lac Rupees only) to the Board.

AND WHEREAS, your industrial plant was visited on **30/09/2022** by the authorized officers of the Board, it was observed that:

- Unit has provided total 25 new flow meter for effluent management within premises.
- Unit has provided flow meter at feed line of spray dryer, intermediate storage tank provided at MEE plant and B-naphthol plant as required.
- Unit has provided return line of 3-way valve to collection tank after secondary clarifier before re-dosing treatment units.
- OCMS installed on final discharge of unit to VECL channel near its discharge points and outside the premises of unit.
- Provided closed room for the whole system of OCMS & its sensor, auto sampler, 3-way valve etc. and VECL has control over this closed room.
- Unit has provided OCMS facility on VECL channel before and after the premises of unit.

- Unit has provided 6 nos of steam meter.

AND WHEREAS, Analysis Result of wastewater passing in VECL at Vedach Pumping Station shows improvement & analysis report of the wastewater sample collected from auto sampler before & after the unit shows improvement.

AND WHEREAS, industrial plant was visited on **30/09/2022** and wastewater sample collected from treated wastewater outlet to VECL channel at outside the premises and analysis result shows within norms.

Under the circumstances, I **D.P. Shah, Senior Environmental Engineer,** Gujarat Pollution Control board is directed to trial revocation for **three months** for the closure order issued on 08/04/2022 with following conditions.

1. Unit shall comply all the condition mentioned in undertaking dated 04/05/2022.
2. Unit shall carry out all the proposed improvements/upgradations in time bound manner as per their submissions.
3. Unit shall install Non-contact type open channel flow meter (2 nos).
4. Unit shall discharge their treated effluent into VECL channel at day-time only (i.e. 6 AM to 6 PM)
5. Unit shall provide additional storage facility for generated concentrated industrial effluent in case of break down or maintenance of ZLD system.
6. Unit shall liable to strictly follow direction of Hon'ble NGT in the matter of OA no. 276/2022.

For and on behalf of
Gujarat Pollution Control Board,

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

Date:

NO: GPCB/CCA-VRD-905(11)/ID-21752/

Issued to: -

M/s. Bodal Chemicals Ltd. (Unit-VII)
Plot No:804, Village-Dudhwada,
Ta-Padra, Dist-Vadodara-391450.

By. R.P.A.D.

Copy to: -

1. The Deputy Engineer
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara

2. The Dy. Engineer (O &M)
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Padra,
Tal: Padra, Dist: Vadodara

With a request to Re-connect the supply of electricity for period of **three month** of M/s. **Bodal Chemicals Ltd. (Unit-VII)** are carrying out industrial activity at-Plot No:804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-391450, and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board,

(D.P. Shah)

Senior Environmental Engineer

Copy To: The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.

1150

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

**BY RPAD****REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.**

WHEREAS you **M/s. Bodal Chemicals Ltd. (Unit-VII)** are carrying out industrial activity at Plot No:804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-391450.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-122014** dated **14/10/2022** which is valid up to **31/03/2027** for operation of the industrial plant.

AND WHEREAS closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-905(9)/ID-21752/658506 dated 08/04/2022 with **15 days effect**.

AND WHEREAS Extend closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-905(10)/ID-21752/660661 dated 28/04/2022 with **15 days effect**.

AND WHEREAS deffer closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-905(10)/ID-21752/674003 dated 02/06/2022 with **three months**.

AND WHEREAS revocation order was issued under section 33-A of Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-905(11)/ID-21752/686241 dated 14/10/2022 for **three months**.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of **Rs. 25,00,000** (Twenty Five Lac Rupees only) valid up to 17/04/2023 while first revocation & also submitted extended B.G. valid up to 10/04/2024.

AND WHEREAS, you have paid interim Environment Damage Compensation of Rs.25,00,000/- (Twenty Five Lac Rupees only) to the board while first revocation.

AND WHEREAS, your industrial plant was visited on **7/1/2023** by the authorized officers of the Board, it was observed that:

- Unit has provided total 58nos. of flow meter including 25nos. of new flow meter for effluent management within premises.
- Unit has provided flow meter at feed line of spray dryer, intermediate storage tank provided at MEE plant and B-naphthol plant as required.
- Unit has provided return line of 3-way valve to collection tank after secondary clarifier before re-dosing treatment units.
- VECL has shifted the OCMS installed on final discharge of unit to VECL channel near its discharge points and outside the premises of unit.
- VECL has Provided closed room for the whole system of OCMS & its sensor, auto sampler, 3-way valve etc. and VECL has control over this closed room.
- Unit has provided OCMS facility on VECL channel before and after the premises of unit.

GPCB ID:21752

1 of 2

Clean Gujarat Green GujaratWebsite : <https://gpcb.gujarat.gov.in>

Outward No: 742228/2023

- Unit has provided effluent conveyance above ground level and carry out color coding , flow direction and nomenclature as required.
- Unit has provided 7 nos. of ground water abstraction well and its treatment plant.

Under the circumstances, I **D.P. Shah, Senior Environmental Engineer**, Gujarat Pollution Control board is directed to trial revocation for **three months** for the closure order issued on **08/04/2022** with following conditions.

1. Unit shall comply all the condition mentioned in undertaking dated 04/05/2022 and complete remaining work as mentioned in time bound manner.
2. Unit shall carry out all the proposed improvements/up gradations in time bound manner as per their submissions.
3. Unit shall install Non-contact type open channel flow meter (2 nos).
4. Unit shall discharge their treated effluent into VECL channel at day-time only (i.e. 6 AM to 6 PM)
5. Unit shall provide additional storage facility for generated concentrated industrial effluent in case of break down or maintenance of ZLD system.
6. Unit shall liable to strictly follow direction of Hon'ble NGT in the matter of OA no. 276/2022.

For and on behalf of
Gujarat Pollution Control Board,

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

Date:

NO: GPCB/CCA-VRD-905(11)/ID-21752/

Issued to: -

✓ M/s. Bodal Chemicals Ltd. (Unit-VII)
Plot No:804, Village-Dudhwada,
Ta-Padra, Dist-Vadodara-391450.

Copy to: -

1. The Deputy Engineer
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara

2. The Dy. Engineer (O &M)
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Padra,
Tal: Padra, Dist: Vadodara

By. R.P.A.D.

With a request to Re-connect the supply of electricity for period of **three month** of M/s. **Bodal Chemicals Ltd. (Unit-VII)** are carrying out industrial activity at- Plot No:804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-391450, and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board,

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

Copy To:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12



GUJARAT POLLUTION CONTROL BOARD

Annexure-33 101

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE WATER ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. **Bodal Chemicals Ltd. (Unit-VII)** are carrying out industrial activity at Plot No: 804, 822, 825, 826, 827, 828 and 829, Village-Dudhwada, Ta-Padra, Dist-Vadodara-394116.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-122014** dated **14/10/2022** which is valid up to **31/03/2027** for operation of the industrial plant.

AND WHEREAS your industrial plant was inspected on **30/06/2023** and necessary written remarks were issued for observation of non-compliances.

AND WHEREAS during the inspection of your industrial plant on **30/06/2023** by the officers of the Board, it was noticed following adverse remarks:

- During inspection, accumulation of contaminated effluent observed on RCC road between H acid plant and VS plant.
- During inspection sample was collected from contaminated effluent observed accumulated in space between H plant and VS plant and analysis report shows pH-8.77, Colour-1200 Pt.Co.Sc., COD-605 mg/l, Phenolic Compound-2.2 mg/l.
- **Unit has not done any pre monsoon activity and not implemented the monsoon action plan.**

NOW THEREFORE if you are not complying above points, Board will propose to issue directions under Section-33(A) of the Water (Prevention and Control of Pollution) Act-1974 as under:

1. To close the operation of your industrial plant on the above mentioned site till compliance of above adverse remarks.
2. To direct the concerned authority to stop supply of electricity and water till that time.

YOU ARE HEREBY directed to reply within 15 days on receipt of this notice, if you are not submitted any reply or submitted reply is not convincing/acceptable, necessary actions will be initiated against your industrial plant under section 33 -A of the Water Act-1974.

For and on behalf of
Gujarat Pollution Control Board

C. P. Shah
(D.P. Shah)

Senior Environmental Engineer

1 of 2

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Outward No:746787,06/07/2023

NO: GPCB/CCA-VRD-905(11)/ID:21752/

Issued to:

M/s. Bodal Chemicals Ltd. (Unit-VII)

Plot No: 804, 822, 821, 825, 826, 827, 828 and 829,

Village-Dudhwada, Ta-Padra,

Dist-Vadodara-391450.

Copy To:-

1. Regional officer, Regional office, G.P.C.Board, Vadodara.....For Monitoring & verification of the compliance
2. Unit-12

Outward No:746787,06/07/2023